COMMITTEES

1986-87





HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH June, 1987

PREFACE

- 1. The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1986-87.
 - I. Public Accounts Committee.
 - 2. Committee on Public Undertakings.
 - 3. Committee on Estimates.
 - Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
 - 5. Committee on Government Assurances.
 - 6. Committee on Subordinate Legislation.
 - 7. Committee of Privileges.
 - 8. Business Advisory Committee.
 - 9. House Committee.
 - 10. Library Committee.
 - 11. Committee on Petitions.
 - 12. Rules Committee.
- 13. Select Committee on the Indian Electricity (Haryana Amendment) Bill, 1986.

CHANDIGARH: The 27th May, 1987.

G.L. BATRA Secretary.

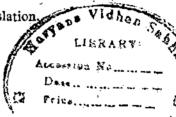


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13. Select Committee on the Indian Electricity (Haryana Amendment) Bill, 1986.

78—79

PUBLIC ACCOUNTS COMMITTEE

- 1. The Committee consisted of nine members of the Haryana Vidhan Sabha who were elected by the Sabha on the 26th February, 1986, from amongst its members according to the principle of proportional representation by means of single transferable vote. Seth Ram Dass Dhamija, M.L.A., the member of the Committee was appointed by the Speaker to be the Chairman of the Committee on the 29th April, 1986.
- 2. The Committee held a total number of 75 meetings during the period under review. The names of the members and the number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of Member	· ·		Number at	of meetings tended
	Seth Ram Dass Dhamija	*	•		74
	Shri Azmat Khan	2	-		53
	Shri Banarsi Dass Balmiki	÷		-	42.
	Shri Fateh Chand Vij	· No			71.
	Ch. Hanuman Singh			P	6 *
	Ch. Inder Singh Nain				71
	Ch. Lila Krishan	. , ,			43
8.	Ch. Roshan Lal Arya		÷ -		53
	Ch. Surender Singh	•	•-	•	14
**10.	Ch. Shakrullah Khan		•		13 *

Reports/Accounts Examined

3. The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Govt., for the year 1981-82 and 1982-83 and the report of the Comptroller and Auditor General of India for the year 1982-83 (Civil and Revenue Receipts).

^{*}Resigned from the membership of Haryana Legislative Assembly with effect from 25-7-86, consequent upon his having been elected as Member of Council of States (Rajya Sabha).

^{**}Consequent upon the resignation of Ch. Surender Singh, M.L.A. from the Haryana Legislative Assembly, Ch. Shakrullah Khan, M.L.A. was elected to serve on the Public Accounts Committee w.e.f. 28th November, 1986 for the remaining period of the year 1986-87.

^{***}Expired on the 16th February, 1987.

Meetings held and business transacted

4. The dates of meetings, the number of members present and business transacted at each meeting are given below :— --

	Sr. No.	Date of meeting	Number of member - present	Business transacted
	1	2	. 3 - 1	4
	1.	6th May, 1986	η.	The Secretary, Haryana Vidhan Sabha and the Accountant General, Haryana explained the scope and functions of the Committee to the members.
	2.	12th May, 198	-	The Committee noted the contents of D.O. letter No. 0.1/442, dated the 11th March, 1986 received from the programme, officer, United Nations Children's Fund State office, Chandigarh and decided to meet the programme officer on the 20th May, 1986.
,	3.	13th May, 198	86 8	The Committee informally discussed the agenda fixed for the meeting to be held on 19th May, 1986.
	4. •	19th May, 198	6 6	Oral examination of the representative of Irrigation Deptt, in respect of paragraph 6.10 of the report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
	51	20th May, 198	6 6	Oral examination of the representative of P.W.D. (B & R) Branch in respect of paragraphs 6.8 and 6.9 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
,	6	26th May, 198	7. 7.	Oral examination of the representative of Industries Department in respect of paragraphs 6.1, 6.2 and 6.3 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
. ;	7.	.27th May, 198		1. Oral examination of the representative of Food and Supplies Deptt. in respect of paragraph 6.2 (ii) of the Report of the Comptroller and Auditor General, of India for the year 1982-83 (Revenue Receipts).
.=	" ' ኒ		- 3.7.7	2: Oral examination of the representative of the Industries Deptt. in respect of paragraphs 6.4 and 6.5 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
	8.	2nd June, 1986	. s	1. Oral examination of the representative of the Printing and Stationery Department in respect of paragraph 7.49 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).

2. Oral examination of the representative of Fisheries Department in respect Loft paragraph 3.17 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).

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tion of the representative of the Transport Department in view of the Swearing -in-Ceremony of Minister at Haryana Raj Bhawan and meeting of Administrative Secretaries and the Heads Department fixed for 10th June, 1986.

- 1. Oral examination of the representative of Revenue Department in respect of paragraphs 5.1, 5.2, 5.3, 5.4, 5.5 and 5.6 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
- The Committee framed/approved the questionnaire of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil) relating to the Civil Aviation Deptt.
- 1. Oral examination of the representative of the Education Department in respect of paragraphs 3.16 and 6.11 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil)...:
- 2. Oral examination of the representative of Industrial Training Department in repect of para-5.4 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).

... Oral examination of the representative Food and Supplies Department in respect of paragraph, 7.42 of the Report of the Comptoller and Auditor General of India for the year 1982-83 (Civil).

Resumption of oral examination of the representative of Food and Supplies Deptt. in respect of paragraph 7.42 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).

Oral examination of the representative of Public. Health Deptt. in respect of paragraphs 4.13, 4.14 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).

Oral examination of the representative of Planning and Environment Department in respect of paragraph 3.9 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).

The Committee passed condolence resolution on the sad demise of Babu Jagjivan Ram, M.P., and: adjourned without transacting any business.

.1. Oral examination of the representative of Excise and Taxation Deptt. in respect of pragraph

16th June: 1986

17th June, 1986

13: 23rd-June, 1986

24th June, 1986

.15: 30th June, 1986

Ist July, 1986

7th July, 1986:

ar 18.5 8th July, 1986

1_	2	3_	24' 2 2	
	• E 6		4.5 of the Report of the Comptroller, and Auditor General of India for the year 1982-83 (Revenue Receipts).	3
	-	~	2. Oral examination of the representative o Home Deptt. in respect of paragraph 3.12 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).	8
	-y +		3. Oral examination of the representative of Transport Deptt, in respect of paragraphs 4.1 4.2, 4.3, 4.4, 4.5, 4.6 and 4.7 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).	,
19.	, 14th July, 1986	6	Oral examination of the representative of Industries Deptt. in respect of paragraphs 3.9, 3.10 3.16, 3.17 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Civil).	ŗ
20.	15th July, 1986	7	The Committee informally discussed the agenda fixed for its meeting to be held on the 21st July, 1986.	
21.	21st July, 1986	. 8	1. The Committee decided to undertake an on- the-spot study tour/inspection of the treatment plants installed at Surajpur, Yamuna Nagar, Hissar Ballabgarh and Faridabad with effect from 11th August, 1986 to 14th August, 1986.	•
> ,		•	2. Oral examination of the representative of Finance Department/Chief Secretary to Govt. Haryana/P.W.D. B & R/Home. Department/Transport Department in fespect of paragraph 2.2 of the report of the Comptroller and Auditor General of India for the years 1981-82 and 1982-83 (Civil)	, f
22.	22nd July, 1986	8	Oral examination of the representatives of Finance Department/Community Development Department / Irrigation Department / Education Department/Industries Department in respect of paragraph 2.2 of the Report of the Comptroller and Auditor General of India for the year 1981-82 and 1982-83(Civil).	t f f
23.	28th July, 1986	6	1. Drafted of part of 25th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil) relating to the following Departments:	- ' F

2. The Committee decided to undertake a study four to the State of Uttar Pradesh and Himachal Pradesh with effect from 15th September, 1986.

Food and Supplies;
 Public Health; and
 P.W.D.(B&R).

4. 29th July, 1986 6 Drafted part of 25th Report of the Public Accounts Committee on the Report

ments :-- -

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1 of the Comptroller and Auditor General of India for the year 1981-82(Civil) relating to the following departments, :-1. Transport. Technical Education. Agriculture. 1. The Committee framed/approved the 25.74th August 21986 U questionnaire on the Report of the Comptroller, and Auditor General of India for the year 1982-83(Civil) relating to the Agriculture Department. 2. Oral examination of the representative of Co-operation Department in respect of paragraphs 6.13 and 6.14 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil). The Committee informally discussed the 26. 5th August, 1986 " agenda fixed for its next meetings. The Committee visited M/s. Associated Cement Company Ltd., Surappur and held discussion with the representative of the said 27. 11th August, 1986 factory/firm. The Committee visited M/s. Ballarpur Paper Mill, Sarswati Sugar Mills at Yamuna Nagar and held discussion with the representative of the said firms. 28. 12th August, 1986 The Committee visited M/s. Swastika Udyog Ltd., Bharat Metel Pvt. Ltd., Ravindra Tubes Ltd., Cotton Textile Mill at Hissar and Parkash, Tubes Ltd., Hindustan Sanitary ware and Somany Pilkington Ltd. at Bahadurgarh(Rohtak) and held discussion with the representatives of the said firms. 29. 113th August, 1986 The Committee visited M/s. Escorts Industries Pvt. Ltd., Haryana Coted Paper Mill, Bottan Pvt. Ltd., Larson and Toubro Ltd., Eicher Tractor Ltd., Bhartiya Cuwer Hyderabad Industries and Escorts Motor Cycles Division, Faridabad and held discussion with the representatives of the said forms. 14th August, 1986 sion with the representatives of the said firms. Oral examination of the representatives 31. 18th August, 1986 of the Excise and Taxation Deptt. in respects of paragraphs 1.6, 1.7, 2.1, 2.2 and 2.3 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue

Resumption of oral examination of the representative of Excise and Taxation Depart-432. 19th August 1986 777 ment in respect of paragraphs 2.3, 2.4, 2.5 c. 2.6, 2.7, 2.8, 2.9, 2.10 and 2.11 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).

-- Receipts).

1	2		3	4 - 2
	25th Aug		- '7' 3	Resumption of oral examination of the representative of Excise and Taxation Department in respect of paragraphs 3.1, 3.2, 3.3, 3.4, 3.5 and 4.9 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
34.	26th Aug	rust, 1986	7	Drafted part of 25th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil) relating to the following Departments:—
я :-'			•	1. Fisheries. 2. Education. 3. Medical and Health.
35.	Ist Septe 1986	mber,	5	Scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations contained in the following paragraphs of various reports of Public Accounts Committee of Haryana Vidhat Sabha:—
			* *	Paragraphs Reports at 10 - 3rd 6th
	جم کدر ہے ا			16 , 5th
36.	2nd Sept 1986	ember,	7	Scrutiny of replies received from the Govt, in regard to the implementation of observations/recommendations contained in the following paragraphs of various reports of the Public Accounts Committee of Haryana Vidnan Sabha.
ت :	<u>.</u>		3.7	Paragraphs Reports
			•	
		25.5		
	7 ta -		÷	34 14th
	5	•	_ , : ~	29 18th
		-		30 18th
,				5 5&6 - 19th -
37.	15th Sep 1986	tember,	6	The Committee framed questionnaire at Haryana Bhawan, New Delhi for discussion with the counterpart Committee of Uttar Pradesh and Himachal Pradesh Legislative Assemblies during its study tour to those States.

The Committee held discussion with the Public Accounts Committee of Uttar Pradesh Legislative Assembly, Lucknow (U.P.) on matters of common interest.

38. 16th September, 1986

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17th September, The Committee reviewed the discussion held with the Public Accounts Committee of Uttar Pradesh Legislative Assembly on 16-9-86 1986 Ayodhya(U.P.). The Committee discussed paragraph 2.2 of the Report of the Comptroller and Auditor 18th September, · 1986 General of India for the years 1981-82 and 1982-83(Civil) and formulated some points for the purpose of drafting 24th Report of Public Accounts Committee at Varanasi. 19th September. The Committee decided to postpone the study tour to Himachal Pradesh decided in its earlier meeting held on 28th July, 1986 due to paucity of accommodation. The Committee however, decided that study tour of 1986 the Committee to Himachal Pradesh be arranged during the first week of October, 1986. In case no accommodation is available there, then the tour of J&K be fixed and the permission already accorded by Hon. Speaker be got treated for the first week of October. 1. Scrutiny of replies received from the Govt, in regard to the implementation of 29th September, 1986 observations/recommendations contained in the following paragraphs of various Reports of Public Accounts Committee of Haryana Vidhan Sabha :-Paragraphs 🔨 Reports -51, 52, 53 & 54 18th 19th 17 & 19 2. The Committee decided to cancel the study tour to Himachal Pradesh and instead decided to undertake a study tour of the State of Madhya Pradesh with effect from 20th October, 1986. Drafting and finalising of 24th Report of Public Accounts Committee on the Appro-30th September, 1986 priation Accounts/Finance Accounts of Haryana Govt, for the year 1981-82 and 1982-83 in regard to the excess over voted grants/charged . Appropriation. Scrutiny of replies received from the Govt. in regard to the implementation of 6th October, 1986 observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of Haryana Vidhan Sabha :— . Paras Reports 15th 26 31(i), (ii), (iii) and (iv). 18th 18th .

32&33 11&12

19th -

		<u> </u>
1 2	3	4
45. 7th October, 1986		Scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of Haryana Vidhan Sabha:
N.		Paras - Reports
· .		35&36 t 14th, *
٠ .		23 15th
:		27 _ 18th
		20, 21&22 19th
- 46	. 6	Scrutiny of replies received from the Govt in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of Haryana Vidhan Sabha
•	_	Paras Reports
•		41&44 14th
•		30 · · · · 15th
	-	37, 38, 39&40 18th
47. 14th October, 1986	6 7	Drafting of part of 25th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil) relating to the following Departments:—
* ***		1. Irrigation.
~	,	-2. Industries.
48. 21st October, 1986	6	The Committee held discussion with the Special Secretary, Madhya Pradesh Legislative Assembly on matters of common interest.
49. 22nd October, 1986	6 -	The Committee reviewed the discussion held with the Special Secretary, Madhya Pradesh Legislative Assembly on 21st October, 1986 at Sanchi (Madhya Pradesh).
*50. 24th October, 1986	. 6	The Committee made some observations at Khajuraho (Madhya Pradesh) in respect of the following departments for preparing 25th Report of Public Accounts Committee.
`		.1. Sports.
	-	2. Colonisation
•		3. Co-operation.
51. 3rd November, 1986	- 6	Scrutiny of replies received from the Govt. in regard to the implementation of

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observations/recommendations contained in the

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2 :

17th November

1986

1

following paragraphs of various reports of the Public Accounts Committee of Haryana Vidhan al Paras Reports 27&28 . 17th 55&56 18th Drafting of part of 25th Public Accounts Committee on 4th November, Report of 1986 the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil) relating to the following Departments I. Sports. 2. Colonisation. 3. Co-operation. 53.10 10th November, 1. The Committee framed/approved the **1986** questionnaire on the report of Comptroller and Auditor General of India for the year 1982-83(Civil) relating to the Irrigation Department. 2. Oral examination of the representative of Agriculture Department in respect of paragraph 3.3 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil). 54. - 11th November, Resumption of oral examination of the presentative of Agriculture Department in €1986 · representative respect of paragraphs 3.4, 6.1 and 6.2 of the Report of Comptroller and Auditor General of India for the year 1982-83(Civil).

(Civil):
56. 18th-November, -28
Report of the Committee finalised part of the 25th
Report of the Committee for the year 1986-87
on the Report of the Comptroller and Auditor
General of India for the year 1981-82 (Civil)
relating to the following Departments:--

1: Sports,

Colonisation.

The Committee scrutinized the replies

received from the Govt, in respect of various paragraphs relating to the Co-operation Department on the Report of the Comptroller and Auditor General of India for the year 1982-83

Co-operation.

57. 8th December, 1986

1986

Resumption of oral examination of the representative of Co-operation Department in respect of paragraphs 6.13, 6.14 and 6.15 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil).

1	2	3	4
58.	9th December, 1986	·Š	1. Resumption of oral examination of the representative of Co-operation Deptt. in respect of paragraphs 6.16, 6.17 and 6.18 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil).
	. 7	,	2. Finalized part of 25th Report of the Public Accounts Committee for the year 1986-87 on the Report of Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the following Deptts.
	- '		1. Food and Supplies.
		ŗ,	2. Public Health.
		¥	- 3. Transport.
		-	4. PWD(B&R)
59.	15th December, 1986	4 -	The Committee finalised part of the 25th Report of the Committee for the year 1986-87 on the Report of the Comptroller and Auditor General of India for the year 1981-82(Civil) relating to the following Departments:—
	*	•	1. Technical Education.
	* *	_	2. Agriculture,
		•	3. Industries.
60.	16th December, 1986	4.	The Committee finalised part of 25th Report of the Committee for the year 1986-87 on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil) relating to the following Departments:
	•		-1. Education.
	•	,	2. Fisheries;
,	•	×	3. Medical and Health.
61.	26th December, 1986	5	1. Oral examination of the representative of P.W.D. B&R Department in respect of paragraph 4.11, 4.12, 4.15 and 4.16 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil).
`		-	2. Drafted part of 25th Report of Public Accounts Committee on the Comptroller and Auditor General of India Report for the year 1981-82(Civil and Revenue Receipts) relating to the following Departments:
·	****, *** ***		1. Development(Civil) 2. Forest (Revenue Receipts) 3. Industries 4. P.W.D. B&R 5. Transport
** *			6. Revenue 7. Excise and Taxation ,,

1 2	3	4	
62 1st January, 1987.	tati par of Ind	1. Oral examination ve of Civil Aviation agraphs 3.6, 3.7 & the Comptroller and in for the year 1982-	of the represen- Deptt in respect of 3.8 of the Report Auditor General of 83(Civil).
	tati gra and 198	2. Oral examination ve of Labour Deptt. ph. 3.9 of the Report Auditor General of 2-83(Civil).	of the represen- in respect of para- of the Comptroller India for the year
	кеј	3. Oral examination of Social Welfare Dagraphs 1.5, 2.1, 4.3 ort of the Comptroller India for the year 19	leptt, in respect of and 4.4 of the and Auditor General
	ол Gen and	4. The Committee fit fort of the Committee of the Report of the Com- legal of India for the Revenue Receipts) relations.	ptroller and Auditor year 1981-82 (Civil
	اء	1. Irrigation	(Civil)
	-	2. Development	
		3. Forest	(Revenue Receipts)
.		4. Industries	
	ŧ	5. PWD B&R	, e ,
1 - 2		6 Transport	S 19
		7. Revenue -	
	- , ,	8. Co-operation	±. 381 €
. €		9. Excise & Taxat	ion "
63. 2nd January, 1987	tativ of j trol	1. Oral Examination of Development Deparagraph 6.7 of the Reler and Auditor General 1982-83 (Civil).	partment in respect operations of the Comp-
	pect Con	2. Oral examination e of Mewat Developm of paragraph 6.8 of aptroller and Auditor the year 1982-83(Civ.	the Report of the General of India
	Dara	3. Oral examination re of Revenue Departi graphs 3.11 and 5.1 Comptroller and Audit the year 1982-83(Civ	nent in respect of of the Report of
#4 A4 T	— •	مناهات مساسا	

64.; 8th January, 1987

1. Oral examination of the representative of Agriculture Department in respect of paragraphs 4.1, 4.3, 4.4, 4.5 and 4.6 of the

1	` 2	3	۸ 4 ٤
•	•		the Report of Comptroller and Auditors General of Indias for the year 1982-83(Civil).
	•	•	2. Resumption of Oral examination of the representative of Agriculture Department in respect of paragraph 4.1 of the Report of Comptroller and Auditor General of India for the year 1982-83 (Civil).
,65,	9th January, 1987	6 	Oral examination of the representative of Irrigations Department in respect of paragraphs 4.7, 4.8, 4.9 and 4.10 of the Report of the Comptroller and Auditor General of India for the ayear 1982-83 (Civil).
6 6 ,±	20th January, 1987	4 - •	Oral examination of the representative of Public Health Department in respect of paragraphs 3.1, 2.2, 2.5, 2.6, 2.7, 4.3, 4.5, 3.2, 5.4 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil).
67.	27th January, 1987	7 -	Scrutiny of replies received from the Govt. in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of Haryana Vidhan Sabha.
	4	5	Paragraphs Reports 27 - 14th
			12 ·
			36, 51; 52, 53 and 54
68.	28th January, 1987	7	Oral examination of the representative of Co-operation Department in respect of paragraphs 6.6 and 6.7 of the Report of the Comptroller and Auditor General of India for the year 1982-83 (Revenue Receipts).
69.	3rd February; 1987	6	1. Oral examination of the representative of Irrigation Department in respect of paragraphs 15,2 and 5,3 of the Report of the Comptroller 2 and Auditor General of India for the eyears 1982-83 (Civil).
	- -		2. Oral examination of the representative of Command Area Development Authority in respector of paragraph 6.5 of the Report of the Comptroller and Auditor General of India for the year 1982-83(Civil).
70,	4th February, 1987	7	Oral Lexamination of the représentative of Transport Department in respect of paragraphs 7.43, 7.45 and 7.47 of the Report of the Comptroller and Auditor General of India for the year w 1982-83 (Civil).
71	•	7	Scrutiny of replies received from the *Govt. in regard to the implementation of observations/recommendations contained in the

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,	. · · · · ·	- *** - (*)	following paragraphs of various reports of the Public Accounts Committee of Haryana Vidhan Sabha:—
	ż	و	Paragraphs Reports
Ĩ.	·	-	18 and 19 17th
	·-	:•	3, 9, 11 and 15 '13th
			6 15th
•			11, 14, 16, 17 and 18 18th
72.	17th February, 1987	3	The Committee passed condolence resolution on the sad and sudden demise of Chaudhari Hanuman
•	* - 4		Singh, M.L.A. of Haryana Vidhan 'Sabha and adjourned without transacting any business:
73.	18th February,	- 6	Scrutiny of replies received from the Government in regard to the implementation of observations/ recommendations contained in the following paragraphs of various reports of Public Accounts Com-
		·	Paragraphs Reports
٠, ٠	,		34(i) & (ii) 18th
		• •	8(a), (b), (c), 22nd
	ح .	·,	15 & 16 19th
:•			'Y
	1 =	~	7 ° (21st
74.	24th February, 1987	,	1. Scrutiny of replies received from the Government in regard to the implementation of observations/ recommendation contained in the following paragraphs of various reports of the Public Accounts Committee of Haryana Vidhan Ssbha:—
		΄,	Paragraphs Reports
	×		44 14th
	A.		41,42 and 50 18th
	S, 1		23 & 24 19th
-			2. The Committee framed/approved the question- naire on the report of the Comptroller and Auditor General of India for the year 1983-84 (Civil) re- lating to the following departments.
•	t		1. ,P.W.D. B & R
-		7	- 2. Industrial Training
	-	•.	3. Education
		e.,	- 4. Transport
-	•		5. Town and Country Planning

6. Food and Supplies

7. Police

75. 31st March, 1987

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Secretiny of replies received from the Government in regard to the implementation of observations/ recommendations contained in the following paragraphs of various reports of the Public Accounts Committee of Haryana Vidhan Sabha:—

Paragraphs	Reports
33 .	7th
. 37	11th ,
33	14th
28 4	18th
6 -	- 21st

Meetings held at places other than Chandigarh.

The Committee held meetings at places outside Chandigarh as per details given below:

- -I. Associated Cement Co. Ltd., Surajpur (see Sr. No. 27). (One day)
- 2. Yamuna Nagar (see Sr. No. 28) 12th August, 1986 (One day)
- 3. Hissar-Bahadurgarh (See Sr. No. 29) 13th August, 1986 (One day)
- 4. Faridabad (See Sr. No. 30) 14th August, 1986 (One day)
- 5. New Delhi (See Sr. No. 37) 15th September, 1986 (One day)
- 6. Lucknow (See Sr. No. 38) 16th September, 1986 (Oneday)
- 7. Ayodhya (See Sr. No. 39) 17th September, 1986 (One day)
- '8. Varanasi (See Sr. No. 40)

 18th September, 1986
 (One day)
- 9. Madhya Pradesh 21st & 22nd October, 1986 (Bho pal & Sanchi) (Two days) (See Sr. No. 48 & 49)
- 10. Khajuraho (M.P.) 24th October, 1986 (Sr. No. 50) (One day.)

Report Presented =

6. Under rule 223 of the Rules of Procedure and Conduct, of Business in the Haryana Legislative Assembly, the 24th and 25th Reports of the Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1981-82 and 1982-83 and on the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil and Revenue Receipts.) were presented to the House on the 3rd December, 1986 and on the 6th March, 1987 respectively.

Proceedings

7. A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee consisted of nine members of the Haryana-Vidhan Sabha who were elected by the Sabha, on 26th February, 1986, from amongst its members according to the principle of proportional representation by means of the single transferable vote: Shri A.C. Chaudhary, was appointed, on 29th April, 1986, by the Speaker, to be the Chairman of the Committee. Subsequently, upon the resignation of Shri A.C. Chaudhry, from the Chairmanship/membership of the Committee, on his appointment as a Minister, Shri Kanwal Singh, M.L.A., a member of the Committee was appointed by the Speaker as the Chairman w.e.f. 8th June, 1986.

2. The names of the Members of the Committee are given below. Col. No. 3 shows the number of meetings attended by each of themout of the total number of 69 meetings (including 3 meetings which adjourned for want of quorum) held during the period under review:—

Sr.	Name of the Member	No of meetings attended		
No.	<u> </u>	<u> </u>		
1	2	3		
*1	. Shri A.C Chaudhary	3 -		
2	. Shri Kanwal Singh	67 .		
3	. Shri Bhalle Ram -	31		
***4	. Shri Brij Mohan	12		
5.	. Shri Dharam Bir Gauba ,	. 54		
****6		<u>.</u>		
. 7	Shri Nihal Singh	_ 39, _ *		
**8	. Shri Phool Chand Mullana	4		
9	Shri Sahab Singh Saini	38		
10	Shri Shiv Parshad	54. ⁻		
11	. Shri Sube Singh Punia	53		
	- · ·			

*Shri A.C. Chaudhry, M.L.A., resigned from Chairmanship/ Membership of the Committee w.e.f. 5th June, 1986 on his appointment as a Minister and in his place Shri Kanwal Singh, M.L.A., a member of the Committee, was appointed Chairman of the Committee; w.e.f. 38th June, 1986.

**Shri Phool Chand Mullana, M.L.A., resigned from the membership of the Committee w.e.f. 5th June, 1986, on his appointment as a Minister.

***Shri Brij Mohan, M.L.A., was elected as a member of the Committee w.e.f. 28th November, 1986.

****Shri Jagdish Nehra, M.L.A., was elected as a member of the Committee w.e.f. 28th November 1986, He, however, resigned from the membership of Committee w.e.f. 6th December, 1986, on his appointment as a Minister.

Meetings held and Business transacted

3. The details showing dates of meetings held, the number of members present and the business transacted at each meeting, are given in the following table:—

Sr. Date of No., meeting	Number of members present	Business transacted
	3	• 4
1 . 2		
1. 12th May, 1986	6	Inaugural address; to the Committee by the Dy. Secretary, Accountant General, Haryana and the Chairman of the Committee and discussion in regard to scope and function of the Committee.
2. 22nd May, 1986	5 8	(i) Consideration of the papers placed before the Committee.
	ai .	(ii) Selection of the Corporations/Boards for examining their General Working during the year 1986-87.
3. 23rd May, 1986	î 7 _	Scrutiny of the replies to the questionnaire on the General Working of Kurukshetra Development Board.
4. 29th May, 1986	5; 7	Oral examination of the representatives of the Local Government Department/Kurukshetra Development Board in regard to the General Working of Kurukshetra Development Board.
5. 30th May, 1986	7	Formulation of tentative recommendations for incorporation in the Report relating to the Kuru-kshetra Development Board.
6. 5th June, 1986	7	Resumption of oral examination of the represent- atives of the Agriculture Department/Agro-Indus- tries Corporation relating to paragraph No. 6.29 of the Report of the Comptroller & Auditor General of India for the year 1981-82.
7. 6th June; 1986	7. 2.	Formulation of tentative recommendations for incorporation in the Report relating to the Paragraph No. 6.29 of the Report of Comptroller & Auditor General of India for the year 1981-82 in respect of the Haryana Agro Industries Corporation.
8. 12th June, 198	6 7 7	(i) Consideration of papers placed before the Committee
		(ii) Scrutiny of the replies to the questionnaire on the General Working of Haryana Land Re- clamation and Development Corporation.
9. 13th June, 198	6 - 4 -	Scrutiny of the replies to the questionnaire on the General Working of Haryana Land Reclamation and Development Corporation.

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1	2		3	. 4	
10.	19th June,	1986 -	7	(i) Consideration of request for postponement of oral examination of the representatives of the Agriculture Department/Haryana Land Reclamation and Development Corporation in regard to the examination of the General Working of said Corporation.	f d n
	-	3	•	(ii) Consideration of papers placed before the	•
11.	20th June,	1986	6	Scrutiny of the material relating to Haryana Land Reclamation and Development Corporation and formulation of the points for discussion during the oral examination.	1
12.	26th June,	1986	5	(i) Consideration of papers placed before the Committee.	,
-	·		ė	(ii) Scrutiny of the replies to the questionnaire relating to paragraphs No. 6.3, 6.5 & 6.6 of the Report of the Comptroller & Auditor General of India for the year 1980-81 concerning the Haryana State Electricity Board.	f r
13.	27th June, 1	1986	6	Scrutiny of the replies to the questionnaire relating to paragraphs No. 6.7 & 6.8 of the Report of Comptroller & Auditor General of India for the year 1980-81 concerning Haryana State Electricity Board.	f
14.	3rd July, 19	86	6, .	(i) Consideration of papers placed before the Committee.	
	# # ***	•	. ′	(ii) Scrutiny of the replies to the recommendations/ observations contained in the 6th Report of Committee on Public Undertakings relating to Haryana Agro-Industries Corporation Limited.	f '.
15.	4th July, 19	86	5 *	Scrutiny of the replies to the recommendations/ observations contained in the 6th Report of Com- mittee on Public Undertakings relating to Haryana Agro-Industries Corporation Limited.	
16. ,	10th July, 1	986	6	The Committee passed condolence resolutions on the sad demise of Shri Jagjivan Ram, M.P. and Shri Chandra Shekhar Singh, Union Petroleum Minister and thereafter the meeting adjourned without transacting any business.	-
17.	11th July, 19	986	6 .	Oral examination of the representatives of the Agriculture Department/Haryana Land Reclamation and Development Corporation in respect of the General Working of Haryana Land Reclamation and Development Corporation.	
18.	21st July, 19	86 -,,	6	On the spot study of the Projects of Haryana Land Reclamation and Development Corporation at Village Laha, Milkkhas (Ambala District) and Mundlana (Sonepat District).	
19.	22nd July, 1	986	¢ 6 4	On-the spot, study of the Haryana Land Reclamation and Development Corporation Centre at Rewari.	•• •

2 3 1 On-the-spot study of the Haryana Land Reclamation 23rd July, 1986 6 and Development Seeds Production Form of the Corporation Limited at Hissar and in Village Bhaini, Mazra, Kaithal. Oral examination of the representatives of the Agriculture Department/Haryana Land Recla-31st July, 1986 mation and Development Corporation in regard to the general working of Haryana Land Reclamation and Development Corporation. Scrutiny of material received from the 1st August, 1986 6 Land Reclamation and Development Corporation during the on-the-spot study tour of the Committee for conducting further oral examination. Scrutiny of the replies received in respect of the 7th August, 1986 paragraph No. 7 of the 11th Report of the Public-Accounts Committee and 5th Report of Public-Undertakings Committee (paragraphs No. 6.19 and 6.20 of the Report of Comptroller and Auditor General of India for the year 1975-76) relating to Haryana Dairy Development Corporation. (i) Confirmation of proceedings. '14th August, 1986 (ii) Drafting of the Report in respect of paragraph No. 7.28 of the Report of the Comptroller and Auditor General of India for the year 1982-83 relating to Haryana State Handloom and Handicrafts Corporation. Resumption of oral examination of the Represent-21st August, 1986 atives of the Agriculture Department/Haryana Land Reclamation and Development Corporation in regard to the general working of the Haryana Land Reclamation and Development Corporation. (i) Resumption of oral examination of the Representatives of the Agriculture Department/ Haryana Land Reclamation and Development 22nd August, 1986 Corporation in regard to the general. Working of the Haryana Land Reclamation and Development Corporation. (ii) Oral examination of the representatives of Agriculture Department in regard to the implementation of recommendations/observations contained in the 5th Report of the Committee on Public Undertakings of Haryana Vidhan Sabha (paragraph No. 6.20 of the Report of Comptroller and Auditor General of India for the year 1977-78) relating to the Seeds Development Corporation and 6th Report of Committee on Public Undertakings of Haryana Vidhan Sabha (Shortage of stores in the Seeds Development Corporation-Reemployment of Sh. B.D. Arora) relating to Haryana Agro-Industries Corporation. Scrutiny of the replies in respect of implementation

recommendations/observations contained

28th August, 1986

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		in the 11th Report (paragraph No. 7) of the Public Accounts Committee of Haryana Vidhan Sabha and 5th Report of Committee on Public Undertaking (in regard to paragraphs No. 6.19 and 6.20 of the Report of the Comptroller and Auditor General of India for the year 1975-76) relating to Haryana Dairy Development Corporation.
28. 29th August, 1986	4	The Committee discussed the matter regarding Audit of the Haryana State Agricultural Marketing Board by the Comptroller and Auditor General of India instead of examiner Local Fund Accounts, Haryana.
29. 3rd September, 1986	7	The Committee discussed with (i) The Accountant General (Audit) Haryana and (ii) The Legal Remberancer and Secretary to Government Haryana, Law Department, regarding the Audit of the Haryana State Agricultural Marketing Board by the Comptroller and Auditor General of India instead of by the Examiner, Local Fund Accounts.
30 9th September, 1986	_ 5	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 2nd Report of the Committee on Public Undertakings on the General Working of Haryana Financial Corporation.
31. 10th September,	5 - '-	Oral examination of the representatives of the Agriculture and Finance Departments regarding the Audit of the Haryana Agricultural Marketing Board by Comptroller & Auditor General of Indianstead of by the Examiner Local Fund Accounts Haryana.
32. 18th September, 1986	<u>-</u> -6	Discussion with the Chairman/Committee on Public Undertakings of the Parliament on matter of common interest (at New Delhi).
33. 19th September, 1986	.5 :	Reviewed of the discussions held with the Chairman/Committee on Public Undertakings of the Parliament (At New Delhi).
34. 23rd September, 1986	3	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 4th Report of the Committee on Public "Undertakings on the General Working of Haryana State Handloom & Handicrafts Corporation, Limited.
35. 24th September, 1986	2	The Meeting of the Committee adjourned for want of quorum.
36. 30th September, 1986	.	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 8th Report of the Committee on Public "Undertakings on the General Working of Haryana Tourism Corporation.
37. 1st October, 1986	5	Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the 8th Report of the Committee on Public Undertakings on the General Working of Haryana Tourism Corporation.

<u></u>	. 4.4	<u> </u>	<u> در موجود در کاروزود</u>	<u> </u>		
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38,	7th (1986	October,	. 3	meeting fixed to implement in 9th Repo	of request for i for 8th October tation of recommen rt of the Committee de General Working	dations contained on Public, Under-
39.	8th (1986	October,	, 4	Consideration mittee.	of papers placed	before the Com-
40.	14th 1986	October,	4	mentation of	eplies received in reg f recommendations/ 10th Report on the na Mineral Limited	observations con- General Working
41.	15th 1986	October,	2	The meeting of quorum.	of the Committee as	ljourned for want
42.	21st 1986	October,		implementation contained in t	the replies received in of recommenda the 4th Report on t ana State Handloo	tions/observations he General Work-
43.	22nd 1986	d October,	, 1974 7 4,5 57 1	implementation various contact the General Limited and pectively.	the replies received on of the recom- ained in the 9th & Working of the Hi- the Haryana Mine	mendations/obser- 10th Reports on aryana Breweries erals Limited, res-
44.	-28th 1986	October,	3.	to the implet	of scrutiny of replies mentation of recomined in the 8th Reblie Undertakings one General Working poration.	mendations/obser- port of the Com- f Harvana Vidhan
	29th 1986	October,	4. 	implementation contained in Public Unc	he replies received on Jof recommende the 13th Report of lertakings on the G Concast Limited.	tions/observation the Committee or
46.		Novembe	r, 🗝 📆	(i) Confirm	ation of proceedin	gs
	1986	• · . · . ·	د پر د نو پر	the imp observat the Con Haryana ing of	of the replies recolementation of the ions contained in the infittee on Public Vidhan Sabha on the Haryana State.	he 14th Report o - Undertakings o the General Work
47.	'3th' 198	November 6	4	7.28 of the General of Haryana Starration Limit		ptroller & Audito 1982-83, relating t Handicrafts Corpo
	6th	Novembe	ar. 5	Drafting of 6.29 of the	- tia Deport in respec	t of paragraph No

1	2	3	- 4
49.	7th November, 1986	5 -	Resumption of drafting of the Report in respect of paragraph No. 6.29 of the Report of the Comptroller and Auditor General of India for the year 1981-82, relating to Haryana Agro-Industries Corporation.
50.	12th November, \$1986		Resumption of scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the 14th Report of the Committee on Public Undertakings of Haryana Vidhan Sabha on the General Working of Haryana State Minor Irrigation (Tubewells) Corporation.
51,	20th November, 1986	4	Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in 18th Report of the Committee on Public Undertakings of Haryana Vidhan Sabha on the General Working of Haryana Harijan Kalyan Nigam Limited.
52.	10th December, 1986	.7	Resumption of scrutiny of replies received in regard to the implementation of the recommendations/ observations contained in the 18th Report of the Committee on Public Undertakings of Haryana Vidhan Sabha on the General Working of the Haryana Harijan Kalyan Nigam Limited.
53.	15th December, 1986	6	Finalisation of the Reports on the :-
	• • •		(i) Report of the Comptroller & Auditor General of India for the year 1981-82, relating to Haryana Agro Industries Corporation; and
μ.	5 · ·		(ii) Report of the Comptroller & Auditor General of India for the year 1982-83, relating to Haryana State Handloom and Handicrafts Corporation Limited.
54.	16th December, 1986	2	The meeting of the Committee adjourned for want of quorum.
	24th December, 1986	6	Resumption of scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 8th Report of the Committee on Public Undertakings of Haryana Vidhan Sabha on the General Working of the Haryana Tourism Corporation Limited.
56.	30thDecember, 1986	5	Drafting of Report on the General Working of the Kurukshetra Development Board.
5 7.	31st December, 1986	6	Resumption of drafting of the Report on the General Working of Kurukshetra Development Board.
58.	7th January, 1987	7 -7	Finalisation of the 25th Report of the Committee on Public Undertakings on the General Working of Kurukshetra Development Board.
59.	15th January, 1987	6	Drafting of the 26th Report of the Committee on Public Undertakings on the General Working of Haryana Land Reclamation and Development Corporation.
60:	16th January, 1987	ŝ ,	Resumption of drafting of 26th Report of the Committee on Public Undertakings on the General

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,		ë .	Working of Haryana Land Reclamation and Deve- lopment Corporation.
61. 2 19	22nd January, 987 [#]	3: 4	Discussion on the request for postponement of the agenda fixed for this meeting.
	27th January, 1 987	5	Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in 12th Report of the Committee on Public Undertakings on the General Working of Haryana Television Limited.
63. 4 1	th February, 987	· · · · · · · · · · · · · · · · · · ·	(i) Finalisation of 26th Report of the Committee on Public Undertakings on the General Working of Haryana Land Reclamation and Development Corporation.
-	e ,	- , "	(ii) Confirmation of proceedings.
64: _10 -19 -7, -4 %	0th February, 987:	6	(i) Resumption of the scrutiny of the replies received in regard to the implementation of recommendations/observations contained in 12th Report of the Committee on Public Undertakings on the General Working of the Haryana, Television Limited.
1.25 mg - 1.25 m			(ii) Resumption of oral examination of the representatives of the Finance and Agriculture Departments regarding the recommendation of the Committee to entrust the audit of the Haryana Agricultural Marketing Board to Comptroller and Auditor General of India instead of the Examiner, Local Fund Accounts, Haryana.
65. 17 19	th February, 187	. 	The Committee passed a condolence resolution, on the sad demise of Shri Hanuman Singh, a member of Haryana Vidhan Sabha, and thereafter the meeting adjourned without transacting any business.
66. 6t	h March, 1987	5 .	Consideration of the revised study tour programme to other states.
67. 17	th March, 198	7 5	Sctutiny of the replies to the questionnaire on the General Working of Haryana State Industrial Development Corporation Limited.
68. 23	rd March, 198	7 3	Resumption of scrutiny of the replies to the question- naire on the General Working of Haryana State Industrial Development Corporation Limited.
69. 31	st March, 1987	. 6	Consideration of papers placed before the Committee.
	•	*	*

- 4. Meetings/on-the-spot study/conducted outside Chandigarh at different places in the State.
 - (i) On-the-spot study of the projects of Haryana Land Reclamation and Development Corporation at village Laha, Milkhas (Ambala Distr.) and Mundlana (Sonepat Distr.).
 - (ii) On-the-spot study of the Haryana Land Reclamation, and Development Corporation Centre at Rewari.
 - (iii) On-the-spot study of the Haryana Land Reclamation and Development Corporation Seed Production Farms at Hissar and in Village Bhaini Mazra (Kaithal).
 - 5. Meetings/on-the-spot study, at places outside Chandigarh/Haryana
- New Delhi: (i) (a) Discussion with the Chairman/Committee on Public Undertakings of Parliament on matter of common interest.
 - (b) Review of the discussion held with the Chairman Committee on Public Undertakings of the Parliament.
 - (c) Drafting of 26th Report of the Committee on Public Undertakings on the general working of Haryana Land Reclamation and Development Corporation.
 - (d) Resumption of drafting of 26th Report of the Committee on Public Undertakings on the General Working. of Haryana Land Reclamation and Development Corporation.
- Mussoorie (ii) (e) Drafting of the Report in respect of paragraph.

 No. 7.28 of the Report of Comptroller & Auditor
 General of India for the year 1982-83, relating to
 Haryana State Handloom and Handicrafts Corporation Limited.
 - (f) Drafting of the report in respect of paragraph No. 6.29 of the Report of Comptroller and Auditors General of India for the year 1981-82, relating to Haryana Agro-Industries Corporation.
 - (g) Resumption of drafting of part report in respect of paragraph No. 6.29 of the Report of Comptroller & Auditor General of India for the year, 1981-82, relating to Haryana Agro-Industries Corporation.

6. Reports presented

The following reports were presented:-

(i) 23rd Report of the Committee on the Report of the Comptroller & Auditor General of India for the year 1981-82, relating to Haryana Agro-Industries Corporation Limited.

- (ii) 24th Report of the Committee on the Report of the Comptroller & Auditor General of India for the year 1982-83, relating to Haryana State Handloom and Handicrafts Corporation Limited:
- (iii) 25th Report of the Committee on the General Working of Kurukshetra Development Board; and
- (iv) 26th Report of the Committee on the General Working of Haryana Land Reclamation and Development Corporation Limited.

7. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat:

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1986-87 was elected by the Vidhan Sabha consisting of nine Members on 26th February, 1986 under Rule 230 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

- 2. Shri Vijai Vir Singh, a member of the Committee, was appointed as Chairman by the Hon. Speaker on 29th April, 1986.
- 3. The Committee held a total number of 46 meetings during the period under review. The names of Members and the number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Member	*	Number	of meetings attended	_
1.	Shri Vijai Vir Singh		-	41	
2.	Shri Hukam Singh Sall	nawas	x	14,	
3.	Shri Kuṇdan Lal	<u>-</u>	, . *	37	
4.	Shri Neki Ram	`	٠,	24	
5.	Shri Nihal Singh			27	
6.	Shri Phusa Ram		-	17	
7.	Shri Ram Bilas Sharma	·		26	
8	Shri Ram Singh			34	,
* 9,	Smt. Sharda Rani	•	,	2	
* 10.	Shri Prabhu Ram	, ~ · · · · · · · · · · · · · · · · · ·		- 14	
	•		•	•	

^{*}Smt. Sharda Rani, M.L.A. resigned from the Membership of the Committee w.e.f. 5th June, 1986 (fore-noon).

^{**}Shri Prabhu Ram, M.L.A. was elected to serve on the Committee on Estimates for the remaining period of the year 1986-87 on 28th November, 1986.

Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of meeting	No. of Members present	Business transacted	· · · · · · · · · · · · · · · · · · ·
1	2	3	4	

- 1. 14th May, 1986 -
- (i) Welcome address by the Under Secretary on behalf of the Secretary, Haryana Vidhan Sabha, who also explained the scope and functions of the Committee to the Members.
- (ii) The Committee decided to examine the Budget Estimates for the year 1986-87 of the following Departments:—
 - Animal Husbandry;
 - 2. Food & Supplies;
 - 3. Social Welfare; and
 - 4. P.W.D.(Public Health).

- 3. 20th May, 1986
- (i) Scrutiny of replies received from the Government in connection with the implementation of the recommendations in respect of Paragraphs No. 16 and 18 of the 12th Report relating to the Education Department, Paragraphs No. 39 and 40, of the 12th Report relating to the Irrigation Department, Paragraph No. 24 of the 14th Report relating to the Agriculture Department and Paragraphs No. 15 and 32 of the 15th Report relating to the Co-operation Department.
- (ii) The Committee discussed with Programme Officer United Nations Children's Fund State Office, Chandigarh, regarding various activities being undertaken by this Organisation in promoting the progress of women and children.
- 4. 29th May, 1986
- (i) Oral examination of the representatives of the Education Department in connection with the implementation of the recommendations in respect of paragraphs No. 16 and 18 of the 12th Report of the Committee for the year 1979-80.
- (ii) Oral examination of the representatives of the Irrigation Department in connection with the implementation of the recommendations in respect of the paragraphs Nos. 39 and 40 of the 12th Report of the Committee for the year 1979-80.

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4.	5th June, 1986	4	Scrutiny of replies recoment in connection tation of the recommunity various paragraphs of to the Health Depart	with the endations in the 16th Rep	respect of
5.	13th June, 1986`	7 .	Resumption of scruting from the Government implementation of trespect of the various Report relating to I	in connection he recommen paragraphs o	dations in f the 16th
6.	17th June, 1986	· 6 -	(i) Consideration of ceived from Oris Bhubneswar regarsister Committee.	ssa Legislature	: Assembly
· ·	· · · · ·	-	(ii) Scrutiny of the Government, in plementation of respect of follow tained in the R	connection with the recommending paragraph	n the im- idations in is as con-
			Paras		Reports
		, see	24 15&32 27&31		14th 15th '- 16th
7.	27th June, 1986	: "5	(i) Consideration of from various Go different subjects.	Communication of the communica	on freceived artments on
-	,	~ . -	(ii) Consideration of Orissa Legislative postponement of mates Committee.	telegram rec Assembly res the visit of	eived from garding the their Esti-
٠. ـــ			(iii) The Committee presentatives of toperation Departs the implementation in respect of follotained in differ against each para	ment in conne n of the recon living paragrap ent Reports	nmendations hs as con-
-	٠,	_	Paras	1	Reports
		•	24 15&32		14th 15th

8.	2nd July, 1986	7 Scrutiny of the replies received from the Government in connection with the implementation of the recommendations in respect of paragraphs 10 to 27 of the 17th Report relating to Excise & Taxation Department.
a	11+6-Tule 1096	7.5 The Committee passed two Condolence re-

8. 2nd July, 1986

Inc. Committee passed two Condolence re-isolutions on the sad demise of Babu Jagjivan Ram, M.P. and a veteran freedom fighter and Shri Chander Shekhar Singh, Union Minister of States for Petroleum and adjourned without transacting any business.

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	10.	16th July, 1986		Oral examination of the Commissioner & Secretary to Government, Haryana, Excise & Taxation and representatives of the Excise & Taxation Department in connection with the implementation of the recommendations in respect of paragraphs 10 to 18 of the 17th Report of the Committee for the year 1984-85.
- - -	Įŀ.	23rd July, 1986	ê,	(i) Oral examination of the representatives of the Excise and Taxation. Department inf conflection with the implementation othe recommendations in respect of paratigraphs No. 19 to 27 of the 17th Report of the Committee for the year 1984-85
,	4 .			(ii) Consideration of Communication received from the Director, Schools Education, Haryana regarding implementation of the recommendations in respect of paragraphs No. 16 and 18 of the 12th Report of the Committee for the year 1979-80.
•	12.	.1st August, 1986	16.	(i) Confirmation of proceedings of the Committee on Estimates dated 14-5-86, 20-5-86, 29-5-86, 5-6-86, 13-6-86, 17-6-86, 27-6-86, 2-7-86, 11-7-86, 16-7-86 and 23-7-86 and consideration of communications received from various departments on different subjects.
	**	· ·		(ii) Oral examination of the representatives of the Health Department in connection with the implementation of recommendations in respect of various paragraphs as contained in its 16th Report for the year 1983-84.
	13.	6th August, 1986	6	Do
	14.	13th August, 1986	- 2	Meeting adjourned for want of quorum.
	15.	20th August, 1986	∶6	(i) Consideration of communications received from various departments on different subjects.
				(ii) The Committee partly framed the question- naire on the Budget Estimates for the year 1986-87 relating to the Food & Supplies Department.
	-			(iii) The Committee decided to undertake a study tour of the States of Karnataka, Tamil Nadu and the Union Territory of Andaman and Nicobar Islands.
-	16.	26th August, 1986	4 	The Committee drafted & finalised the questionnaire on the Budget Estimates for the year, 1986-87 relating to the Food and Supplies Department.
	17.	5th September, 1986	3=	Oral examination of the representatives of the Health Department in connection with the implementation of the contained in its 16th Report for the year 1983-84

			<u> </u>
1.	2	3	4
18.	10th September, 1986	6	The Committee partly scrutinised the reply received from Development Department in connection with the implementation of recommendations as contained in paragraph 24 of its 14th Report for the year 1981-82.
19.	. 22nd September, 1986	6 -	Consideration of communications received from various departments on different subject.
2 0.	30th September, 1986	5 5	The Committee scrutinised the replies received from Development Department in connection with the implementation of the recommendations as contained in paragraph 24 of its 14th Report for the year 1981-82.
21.	8th October, 1986 (New Delhi)	.5	(i) Framing of the questionnaire for discussion with the sister Committee during its tour to Karnataka and Tamilnadu States.
.՝ 		<u>,</u>	(ii) Consideration of telegram received from the Secretary, Karnataka Legislative Assem- bly regarding the not availability of ac- commodation at Mysore.
22.	11th October, 1986 (Bangalore)	.4	The Committee discussed with the Deputy Secretary, Karnataka Legislative Assembly the matters of common interest in accordance with the questionnaire already fixed.
23.	13th October, 1986 (Udagamandalam)	. 4	The Committee reviewed the discussions held with the Deputy Secretary, Karnataka Legislative Assembly and further decided to stay at Madurai instead of Rameswaram on 15th October, 1986.
24.	17th October, 1986 (Madras)	* 3	The Committee held discussions with the sister Committee of Tamil Nadu Legislative Assembly on matters of common interest in accordance with the questionnaire already fixed.
25. - :	20th October, 1986	3 ,	The Committee exchanged views with the Counsellors of Andaman and Nicobar Administration on developmental activities.
26.	23rd October, 1986 (New Delhi)	·3·	The Committee reviewed the discussions held with the sister Committee of Tamil Nadu Legislative Assembly and Counsellors of Andaman Nicobar Administration.
27.	31st October, 1986	5 .	Oral examination of the representatives of the Health Department in connection with the implementation of recommendations in respect of various paragraphs of the 16th Report of the Committee for the year 1983-84.
28.	6th November, 1986	4 ~	Oral examination of the representatives of the Development Department in connection with the implementation of recommendations in respect of paragraph No. 24 of its 14th Report for the year 1981-82.
			- · · · · · · · · · · · · · · · · · · ·

1	2	3. *	4
29.	11th November, 1986	4	(i) Consideration of communications received from the Food & Supplies and P.W.D. (Public Health) departments regarding the material relating to their departments.
			(ii) Scrutiny of the replies received from the Government in connection with implementation of the recommendations in respect of paragraphs, No. 15 & 32, of the
-	· · · · · · · · · · · · · · · · · · ·	. با الاد راكيرات	15th Report of the Committee for the year 1982-83, relating to the Co-operation Department.
	18th November, 1986	-2	No business was transacted for want of quorum.
31.	25th November, 1986	4 1	Oral examination of representatives of the Finance Department along with the representatives of various departments in respect of Supplementary Estimates (1st Instalment) for the year 1986-87.
32.	9th December, 1986	ris ea	Oral examination of representatives of the Pood & Supplies Department in respect of the questionnaire (Question No. 1 & 2) of the Committee on the Budget Estimates for the year 1986-87.
.33.	15th December, 1986	7 -	The Committee partly drafted the question- naire on the Budget Estimates for the year 1986-87 relating to the Animal Husbandry Department.
34.	24th December, 1986	7	The Committee partly drafted the question- naire on the Budget Estimates for the year 1986-87 relating to the Animal Husbandry Department.
35.	30th December, 1986	6	(i) Consideration of communications received from the various departments on different subject.
•			(ii) Oral examination of the representatives of the Cooperation department in connection with the implementation of the recommendations in respect of para 15 of the 15th Report of the Committee for the year 1982-83.
36.	5th January, 1987	6	Resumption of oral examination of the representatives of the Food & Supplies Department in respect of the questionnaire (Questions No. 3 to 9) of the Committee on the Budget
	2.5 - 10.00 - 10.00	.	Estimates for the year 1986-87. Resumption of the oral examination of the
37.	12th January, 1987	7	representatives of the Food & Supplies Department in respect of the questionnaire (Questions No. 9 to 13) of the Committee on the Budget Estimates for the year 1986-87.
38.	19th January,1987	.6	(i) Consideration of communication received from the Food & Supplies Department regarding additional information asked for by the Committee.

2 4.

- (ii) Resumption of the oral examination of the representatives of the Food & Supplies Department in respect of questionnaire (Questions No. 14 to 20) of the Committee on the Budget Estimates for the year 1986-87.
- 39: 30th January, 1987 (i) Consideration of demi official letter re-ceived from Shri Ashok Pahwa, Commisand Secretary to Government, Haryana, Public Health Department, expressing his inability to attend-the meeting of the Committee fixed for 30th January,
 - (ii) Resumption of oral examination of the representatives of the Food & Supplies Department in respect of questionnaire (Questions No. 21 to 25) of the Committee on the Budget Estimates for the year 1986-87.
 - (iii) The Committee framed the questionnaire on the Budget Estimates for the year 1986-87 relating to the Animal Husbandry Department.
 - (i) Consideration of communications received-from various departments on different subject.
 - (ii) Oral examination of the representatives of the Public Works (Public Health) Department in respect of non-furnishing of the material relating to the Budget Esti-mates, for the year 1986-87.
 - (iii) Resumption of oral examination of the representatives of the Food & Supplies Department in respect of questionnaire (Questions No. 26 to 29) of the Committee on the Budget Estimates for the year 1986-87.
 - (i) Consideration of communications received from the Food & Supplies Department.
 - (ii) Confirmation of proceedings of the meeting, held during the period from 11th November, 1986 to 19th January, 1987.
 - (iii) Scruting of the replies received from the Government in connection with the implementation of the recommendations in respect of various paragraphs of the 18th Report of the Committee for the year 1986-87 relating to the Industries Department. -
 - (iv) The Committee partly drafted the 19th Report on the Budget Estimates of the the .. 19th. Food & Supplies Department for the year 1986:87.

5th February, 1987

41. 11th February, 1987.

·			<u> </u>
	and a state of the second of the second	-	
42	. 16th February, 1987 5	(i)	Consideration of demi official letter re-
~	S. Carrier and S. Car		ceived from Shri P.K. Ball, Deputy Secre- tary, Finance Department requesting for
. =	التجاجا يستعدنك كمكونك أرابط الماليل تهرأت الإيا		fixation of the meeting of the Committee for the examination of Supplementary
1 0			for the examination of Supplementary
			Estimates, (2nd Instalment), for, the year, 1986-87.
		. 2	يائو بيان ۾ اوريان ۽ اوريان ۽ اوريان
,		(ii)	Resumption of oral examination of the
		'	representatives of the Food & Supplies.
	The said of the sa	Y."	Department in respect of the question- naire (Questions No. 30 to 34) of the
	10 A		Committee on the Budget Estimates for
	, , , , , , , , , , , , , , , , , , ,	-	the year 1986-87.
-	3	(iii)	The Committee drafted and finalized the
			19th Report on the Budget Estimates of
	The second of the	•	the Food & Supplies Department for the year 1986-87.
		ະ ົ	1
43	23rd February, 1987 5	(i)	Consideration of various communications
		Ŀ	received from various Departments on different subject.
•		-	
•		(ii)	Oral examination of the representatives of
		1	Finance Department alongwith various de- partments with regard to the Supple-
_	المديمة بما موالوا فالمديو مواصات والكاكل	v=-	mentary Estimates (2nd Instalment) for
	èΞ		the year 1986-87.
	ہے۔ جب ہو۔ اف ہے پہنای ج	(iii)	The Committee drafted and finalized its
			Report on the Supplementary Estimates
•			(2nd Instalment) for the year 1986-87.
	*	(iv)	Confirmation of Proceedings of the meet-
	e e		ings held during the period from 30th January, 1987 to 16th February, 1987.
	ng tugada (tala Batalan da da	_	
4	4. 17th March, 1987 2	No	business was transacted for want of
,		quo	rum.
4	5. 24th March, 1987	(i)	Consideration of letter received from the
		, ``	Financial Commissioner & Secretary, to
		,	Government Haryana, Irrigation and Power Department regarding the observa-
	tolling the Darle		tion of the Committee made in the 18th
		, '	Report of the Committee.
•	grand of the same of the	(ii)	Scrutinisation of the replies received from
		·	the Government in connection with the
		y	implementation of recommendations in
•			respect of various paragraphs of the 18th Report of the Committee for the year
Ę	The state of the state of the second	., 0	1985-86 relating to the Industries Depart-
•.			ments
.4	6. 31st March, 1987 6	Re	sumption of Scrutiny of the replies received
	A STATE OF THE STA	Iro	m the Government in connection with the
	, , , ,	of	plementation of recommendations in respect various paragraphs of the 18th Report of
	e e e e e e e e e e e e e e e e e e e	the	Committee for the year 1985-86 relating
÷	•	to	the Industries Department.
		•	

Report Presented

5. During the period under review the Committee presented the following Reports to the House

Sr. No.	By whom presented	Date of presentation	Subject
1.	Chairman, Committee on Estimates	25th Nov., 1986	Report of the Committee on Estimates on the Supplementary Estimates (Ist Instalment) for the year 1986-87.
2.	· Do	24th Feb, 1987	Report of the Committee on Estimates on the Supplementary Estimates (2nd Instalment) for the year 1986-87.
3.	Do .	e	19th Report of the Committee on Estimates on the Budget Estimates of the Food & Supplies Department for the year 1986-87.

Meetings held at places other than Chandigarh

6. The details of the meetings held at places other than Chandigarh are given below:—

(i) New Delhi	(Sr. No. 21 and 26)	8th & 23rd October, 198		
(ii) Bangalore	(Sr. No. 22)	11th October, 1986.		
iiii) OOty (Udagamanda	(Sr. No. 23) llam)	13th October, 1986.		
(iv) Madras -	(Sr. No. 24)	17th October, 1986.		
(v) Portblair	(Sr. No. 25)	20th October, 1986.		

Proceedings

7. The record of the proceedings of each meeting has been kept in the Haryana Vidhan Sabha Secretariat

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on Welfare of Scheduled Castes and Scheduled Tribes for the year 1986-87 was constituted by the Haryana Vidhan Sabha by election vide Notification dated the 29th April, 1986 in pursuance of Rule 260-A (I) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. Shri Neki Ram, M.L.A. a member of the Committee was appointed by the Speaker to be the Chairman of the Committee.

2. The Committee held a total number of 36 meetings during the period under review. The names of the Members and the number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of member	Number of	meetings attended	
1.	Shri Neki Ram		23	·
2.	*Shri Azmat Khan	-	Nil	•
3.	Shri Bhalle Ram	- -	3	
4.	Shri Devi Dass		19 '	
. 5. "	Shri Dilu Ram	-	8	
6	Shri Jogi Ram		14	
J. 3	Shri Kundan Lal		•31	,
8.	Shri Prabhu Ram	<u>.</u>	32	
9.	Shri Ram Singh	Si .	× 15	-
10.	*Shri Banarsi Dass Balmiki	, ·	6	

^{*}Shri Azmat Khan, M.L.A. resigned from the Membership of the Committee with effect from 18th June, 1986.

Meeting held and Business Transacted

The date of meetings the number of members present and business

^{*}Shri Banarsi Dass Balmiki elected as member of the Committee with effect from 28th November, 1986.

transacted at each meeting ate given below:

	<u>-</u>		
Sr. No.		Number of Members present	, , , , , , , , , , , , , , , , , , , ,
, 1	2	3	4
1.,	29th May, 1986	3	(i) Discussion on the scope and functions of the Committee:
•	•		(ii) Selection of Departments/Public Undertakings for examination.
2.	5th June, 1986	1) **	No business was transacted for want of quorum,
、3.	2nd July, 1986	3° 5° 5° 5°	The Committee partly framed questionnaire on the material received from the Health Department.
4	9th July, 1986		The Committee passed the condolence reso- lution at the sad and sudden demise of Babu Jagjivan Ram a veteran leader.
5.	16th July, 1986	4	Framing of questionnaire on the material received from the Health Department.
6.	23rd July, 1986	4	(i) Framing of questionnaire on the material received from the Health Department.
- *	k S., •	•	(ii) The Committee decided to orally examine the Commissioner and Secretary to Govt. Haryana, Social Welfare Department with regard to non-supply of material replies on the questionnaire of the Committee.
	•		(iii) Consideration of communications? received from various Departments on different subjects.
7.	30th July, 1986	7	(i) Consideration of communications received from various departments on different subjects.
	4° .	•	(ii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Social Welfare Department regarding non-supply of replies to the questionnaire framed by the Committee.
· -	· · · · · · · · · · · · · · · · · · ·	. 7 7	(iii) The Committee decided to undertake a study tour of the States of Arunachal, Nagaland & Sikkim in the first week of Sept., 1986.
8.	6th August, 1986	7	(i) Scrutiny of replies to the questionnaire received from the P.W.D. (Public Health)
		- 	(ii) The Committee decided to hold its meeting; at Simla & Chail.
, 9 .	12th August, 1986	5 8	Resumption of scrutiny of the replies received from the P.W.D. (Public Health) Department.

	-1		3	4.2
•	10.	13th August, 1986 (Chail)	5	Ďo
	11.	14th August, 1986 (Simla)	5	Do: 4 J
	12.	21st August, 1986	. 15·	(i) Resumption of scrutiny of the replies to the questionnaire received from the Public Health Department.
٠ -		s	э	(ii) The Committee decided to undertake a study tour from 23rd Sept., 1986 instead of 5th Sept., 1986 to the States of Arunach at Nagaland and Sikkim.
	13.	28th August, 1986	.	The Committee resumed the scrutiny of the material supplied by the P.W.D. (Public Health) Department and framing a questionnaire thereon.
-	14.	3rd September, 1986	7	(i) Consideration of communications received from various Departments on different subjects.
	, ,		1 A	(ii) The Committee decided to undertake tour to the State of Bihar instead of Arunachal as already decided.
			: ,	(iii) Resumption of scrutiny of replies received from the P.W.D. (Public Health) Department and framing questionnaire thereon.
		10th September, 1986	6-	Resumption of scrutiny of replies received from the P.W.D. (Public Health) Department and framing of questionnaire thereon.
•		23rd September, 1986	4 -	The Committee after considering the telegram and wireless message received from the Nagaland & Sikkim Legislative Assembly decided to postpone its proposed tour to those States.
-	17.	24th September, 1986	4	The Committee reviewed its earlier tour programme and decided to undertake the study tour of the States of Rajasthan, Gujarat and Goa instead of Bihar, Sikkim and Nagaland.
	18.	-1st October, 1986	ىچ قۇ م دىرى	Scrutiny of replies received from the Co- operation Department with regard to the implementation of recommendations contained in the 9th Report.
	19.	78th October, 1986	. 3	Scrutiny of replies received from the Coopera- tion Department; Public Works (B&R) Depart- ment and Haryana Harijan Kalyan Nigam Ltd. with regard to the implementation of recommendations contained in the 9th Report.
1	<u>2</u> 0.	15th October, 1986	₹2 ≟ ₹	No business was transacted for want of quorum.
·	21.	20th October; 1986	2	. Do .

	- : • 		<u>1</u>
.1	2	` 3	. 4
22.	29th October, 1986	6 ⁻	(i) Consideration of communications received from various Departments.
	r A	.ŧ	(ii) Resumption of serutiny of replies received from the Cooperation Department and Haryana Harijan Kalyan Nigam with regard to the implementation of recom- mendations contained in the 9th Report.
23.	5th November, 1986	. 3	(i) Scrutiny of replies received from the P.W.D. (B&R) in regard to implementation of recommendation/observation contained in the 9th Report.
	u		(ii) Partly framed questionnaire on the material received from the Irrigation Department.
24.	12th November, 1986	4	(i) The Committee scrutinise the material received from the Irrigation Department and framed questionnaire thereon.
	a e		(ii) The Committee decided to undertake a study tour to the States of Goa, Gujarat & Rajasthan instead of the States of Nagaland, Sikkim etc.
	•		(iii) Consideration of Communications received from various Departments.
	19th November, 1986	, 4 *	The Committee scrutinise the material received from the Haryana State Small Industries and Export Corporation and framed questionnaire thereon.
26.	8th December; 1986	- 4	(i) The Committee decided to postpone their proposed tour to the Union Territory of Goa and State of Gujarat and Rajasthan.
•	•	•	(ii) Consideration of Communications received from Social Welfare Department.
27.	22nd December, 1986	5	(i) Framing of questionnaire on the material received from the Industries Department.
-	•		(ii) Consideration of Communications received from various Departments.
28.	30th December, 1986		Scrutiny of replies received from the Haryana Harijan Kalyan Nigam, Ltd., Social Welfare and Education Departments with regard to 9th, 10th, 11th Reports of the Committee respectively.
29.	5th January, 1987	. ³	Oral examination of the representatives of the Industries Department and the Haryana State Small Industries and Export Corporation regarding Non-supply of replies to the questionnaire.
30.	12th January, 1987	4	Oral examination of the representatives of the Industries Department and the Haryana State Small Industries & Export Corporation regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the said Cor-

poration.

1	2	3	4
·31.	19th January, 1987	2	No business could be transacted for want of quorum.
32.*	27th January, 1987	4 ,	Oral examination of the representatives of the P.W.D. (Public Health) Department regarding reservation of Scheduled Castes and Scheduled Tribes in the Department.
33.	3rd February, 1987	5 .	Oral examination of the representatives of the Irrigation Department regarding reservation/ representation of Scheduled Castes and Sche- duled Tribes in the said Department.
34.	11th February, 1987 (New Delhi)	<u>3</u> "	The Committee drafted a part of the Twelfth Report.
· 	12th February, 1987 (New Delhi)	3	The Committee drafted the remaining part of the Twelfth Report.
35.	17th February, 1987	3	(i) The Committee finalised the Twelfth Report.(ii) Confirmation of proceedings.
36.	31st March, 1987	.4	Scrutiny of material relating to reservation/ representation of Scheduled Castes and Sche- duled Tribes in the Haryana State Agricultural Marketing Board.
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Report Presented

During the period under review the Committee presented its 12th Report for the year 1986-87 to the House on 6th March, 1987.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

-COMMITTEE ON GOVERNMENT ASSURANCES -

- 1. The Committee consisting of Nine members was nominated by the Hon. Speaker on the 17th April, 1986. Rao Nihal Singh was appointed as chairman of the Committee by the Hon. Speaker.
- 2. The Committee held 38 meetings during the period under review. The names of members and the number of meetings attended by each one of them are shown in the following table:—

_	Sr. No.	Name of Members	Number	of	meetings	attended
	1.	Rao Nihal Singh			. 34	-
	2.	*Smt. Sharda Rani	, f		Nil	· .
	_ 3.	**Shri Sri Kishan Dass	` -		1	
	4.	Smt. Shanti Devi		r	18	
	5	Shri Daya Nand Sharma	-		<u> </u>	
	6. ,	Shri Lachhman Singh Kamboj	چ ر		Nil	
	7.	***Shri Tayyab Hussain	,		6	
	8.	Shri Brij Mohan Singla	. 4		20	
	`9,	Shri Sahab Singh Saini	15-		. 6 j	
	10:	Ch. Shakrulla Khan			22	1
•	11.	Shri Amar Singh	Г*, ¥.	. 5	, .6	٠,
	12.	Shri Lal Singh			5	
	13.	Shri Mohan Lal Piple	•		5	
	Speci	ial Invitees	16.			
	1.	Shri Lal Singh			14	
	2.	Shri Mohan Lal Piple	<u> </u>	4	7	
	_					

^{*}Smt. Sharda Rani M.L.A., resigned from the membership of the Committee w.e.f. 5th June, 1986 on her appointment as Minister.

^{**}Shri Sri Kishan Dass M.L.A., resigned from the membership of the Committee w.e.f. 5th June, 1986 on his appointment as Minister.

^{***}Shri Tayyab Hussain M.L.A., resigned from the membership of the Committee w.e.f. 6th December, 1986 on his appointment as Minister.

The following members were nominated against vacancies for the remaining period of the year 1986-87:

- 1. Ch. Shakrulla Khan M.L.A. was nominated w.e.f. 18-7-1986.
- 2. Ch. Amar Singh M.L.A., was nominated w.e.f. 18-7-1986.

Shri Amar Singh M.L.A., resigned from membership of the Committee w.e.f. 8-12-1986 on his appointment as minister.

The following Members were nominated as special Invitees for the Committee:

- 1. Shri Lal Singh M.L.A., was nominated w.e.f. 6-8-1986.
- 2. Shri Mohan Lal Piple M.L.A. was nominated w.e.f. 6-8-1986.

Sarvshri Lal Singh and Mohan Lal Piple Special Invitees were nominated as Members of the Committee for the remaining period of the year 1986-87 w.e.f. 10-1-1987.

Meetings held and Business Transacted

3. The date of meetings, the number of members present and business transacted at each meeting are given below:—

Sr.	Date of meeting	Number of	Business transacted
No.		Members present	*
_1	2	3	. 4
,1 <u>,</u> ,	29th May, 1986	. 6	The scope & functions of the Committee were explained.
2.	5th June, 1986	4:	Scrutiny of replies received from various Govt. Departments in regard to implementation of outstanding cassurances.
3.	12th June, 1986	´ `~5	Do
³ 4 .	26th June, 1986	5	\$ D6 1057 -1 454 144
5.	2nd July, 1986	3.	» Do i i a la l
6.	6th July, 1986	2	No business was transacted for want of Quorum.
7.	16th July, 1986	4	(i) The Committee passed condolence reso- lution on the sad and sudden demise of the Vetern Leader Babu Jagjiyan Ram and Shri Chander Shekhar Singh, Union Petroleum Minister.

(ii) Scrutiny of replies received from various Govt. Deptts, in regard to implementation of outstanding Assurances.

1	2	3	4
`8.	23rd July, 1986	5	Scrutiny of replies received from various Govt. Deptts. in regard to implementation of outstanding assurances.
.9.	31st July, 1986	5 1	(i) Do
	-	-	(ii) Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Session held in February, 1986.
		1	(iii) The Committee decided to undertake a study tour to the States of Mizoram, Arunachal and Sikkim from 3-9-86.
10.	7th August, 1986	_6 %	Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Session held in February, 1986.
11.	14th August, 1986	6	Do
12.	21st August, 1986	6	Do
13.	29th August, 1986	. 7	The Committee considered the telegram received from Mizoram Vidhan Sabhā showing the inability of arrangement of accommodation and decided to postpone the proposed tour.
14,	3rd September, 1986	8	(i) Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Session held in February, 1986.
;	* .		(ii) The Committee decided to undertake a tour from the middle of October, 1986 for the same States as decided on 31st July, 1986.
.15.	9th September, 1986	2	No business was transacted for want of Quorum.
	24th September, -1986	7	Scrutiny of replies received from various Government Departments in regard to implementation of outstanding assurances.
17.	30th September, 1986	, 17, 1 L	Scrutiny of replies received from the various Government Departments in regard to implementation of outstanding Assurances.
18.	6th October, 1986	5	Do
19.	14th October, 1986	4	The Committee framed questionnaire to be discussed with their counterparts of other states during its tour.
20.	18th October, 1986	3	Held discussion with the sister Committee of West Bengal Legislative Assembly regarding matters of common interest.
21.	20th October, 1986	2	Held discussion with the sister Committee of Mizoram Legislative Assembly regarding matters of common interest.
22.	23rd October, 1986	2. ع د ي د	Held discussion with the Secretary and Committee Officer of the Sikkim Legislative Assembly Secretariat regarding matters of common interest.

:>		2		43 -
	<u>'1</u>	- 2	3	4
	23.	26th October, 1986	2 .	Partly reviewed the proceedings of the meetings of the Committee held at Calcutta and Aizawi.
	24	29th October, 1986	5 	The Committee reviewed the discussion held during its tour to the States of West Bengal, Mizoram and Sikkim.
	25.	5th November, 1986	6	Scrutiny of replies received from the various Government Departments in regard to implementation of outstanding assurances.
	26.	12th November, 1986	6	Do
	27.	19th November, 1986	2 .	No business was transacted for want of Quorum.
, je	28.	10th December, 1986	7	Scrutiny of replies received from the various Govern- ment Departments in regard to implementation of outstanding assurances.
	29.	24th December, 1986	2.	No business was transacted for want of Quorum.
	30.	31st December, 1986	5 -	Oral examination of representatives of the Environment Department in respect of implementation of outstanding assurances of the 17th Report of the Committee.
	31.	7th January, 1987	7. į	Scrutiny of replies received from the various Government Departments in regard to implementation of outstanding assurances.
	32.	12th January, 1987	4	Do
	33,	20th January, 1987	4.	(i) Oral examination of representatives of the Revenue Department in respect of implementation of outstanding assurances contained in the 17th Report of the Committee.
				(ii) The Committee reviewed its 17th Report and also reviewed the statement of assurancest which were given by the Ministers in the Budget Session held in February, 1986.
		30th January, 1987	5	The Committee undertook an on the spot study tour and inspected the Bhupinder Cement Works Surjpur, Balarpur Industries Limited, Yamuna-Nagar and National Fertilizers Limited Panipat in regard to implementation of the outstanding assurances of the 17th Report of the Committee.
•		31st January, 1987	5	The Committee undertook an on the spot study tour and inspected the Atlas Cycle Industries, Sonepat Bhatia Cutter Hammer, Escorts Motor Cycle Division Eigher Good Earth, Sapra Textiles Ltd High Polymer Faridabad and Okhla Sewage Works Delhi in regard to implementation of the outstanding assurances of the 17th Report of the Committee.
		9th February, 1987	4	The Committee drafted partly its 18th Report.

1	2	3	4 :-
37.	19th February, 1987	3	The Committee drafted remaining part of its 18th Report.
38.	20th February, 1987	3	The Committee finalised its 18th Report for the year 1986-87.
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Presentation of the Report

The 18th Report of the Committee on Government Assurances of the Haryana Vidhan Sabha was presented to the House on 6th March, 1987.

Meetings at places other than Chandigarh

The Committee held its meetings on 14th October, 1986 at New Delhi, 18th October, 1986 at Calcutta, 20th October, 1986 at Aizawl 23rd October, 1986 at Gangtok, 26th October, 1986 at Darjeeling, 29th October, 1986 at New Delhi and on 19th February and 20th February, 1987 at Mussoorrie.

Proceedings .

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of seven Members of the Haryana Vidhan Sabha besides the Advocate General, Haryana, were nominated by the Hon'ble Speaker on the 1st May, 1986 and was notified vide notification No. HVS-LA(Sub-Leg)-1/86/103, dated the 2nd May, 1986.

- Shri Sahab Singh Saini, was appointed as the Chairman of the Committee by the Speaker.

The Committee held 40 meetings during the period under review.

The name of members/special invitees and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended			
1.	Shri Sahab Singh Saini	3 %		36	
2.	Shri Lila Krishan		-	- 20	
3.	Shri Bahadur, Singh	•	- ~	9	هر آر
****4.	Shri Om Parkash Sharma			19	٠,
***5.	Shri Tayyab Hussain	-		10	
6.	Shri Kulbir Singh			⊸ .	3
7.	Master Shiv Parshad	_		37	•
. 8.	Advocate General	•	L		۷_
Special I	nvitees	غ غ	7 .	•	ż
*Shri	Roshan Lal Tiwari			14 ,	
**Smt.	Shakuntla Bhagwaria			11 -	· , :

*Shri Roshan Lal Tiwari, M.L.A., was nominated by the Speaker as Special Invitee of the Committee on the 29th July, 1986 for the remaining period of the year 1986-87,—vide Notification No. HVS-LA (Sub-Leg.)-1/86-87/125, dated the 29th July, 1986.

**Shrimati Shakuntla Bhagwaria, M.L.A., was nominated by the Speaker as Special Invitee of the Committee with effect from 7th October, 1986 for the remaining period of the year 1986-87, —vide notifiction No. HVS—LA (Sub-Leg.)-1/86-87/135, dated the 7th October, 1986.

***Shri Tayyab Hussain, M.L.A., resigned from the Membership of the Committee with effect from 6th December, 1986 on his appointment as Minister, Haryana, —vide Notification No. HVS-LA(Sub-Leg.)-1/86-87/176, dated the 12th December, 1986.

****Shri Om Parkash Shārma, M.L.A., resigned from the Membership of the Committee with effect from 9th December, 1986 on his appointment as Minister of State Haryana,—vide Notification No. HVS—LA (Sub-Leg.)-1/86-87/177, dated the 12th December, 1986.

Rules Scrutinised

The Committee-scrutinised the following Rules :--

- 1. The Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
- 2. The Punjab Minimum Wages Rules, 1950 framed under the Minimum Wages Act, 1948.

Meetings held and business transacted

The dates of the meetings, the number of Members/Special Invitees present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of Members/ Special Invitees present	Business transacted
1	2 -	3	14
e İş	14th May, 1986	. 4	1. Welcome address by the Joint Secretary, Haryana Vidhan Sabha.
			2. Scope and functions of the Committee.
-	,		3. Selections of Rules for scrutiny.
		-	4. Appraisal of work done by the previous Committee.
2.	23rd May, 1986	5	Scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
- 3.	30th May, 1986	.3	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
4.	6th, June,† 1986	3	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed_under_the _Punjab Excise Act, 1914.
5.	13th June, ¹ 1986		Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
6.	(20th June, 1986	3	Resumption of scrutiny of the Punjab Distillery Rules, 1992 framed under the Punjab Excise Act, 1914.
7.	27th June, 1986	4 1 <u>1</u> <u>1</u>	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
8.	4th July, 1986	3 .	Resumption of scrutiny of the Punjab Distillery Rules, 1932 framed-under the Punjab Excise Act, 1914.
9,	11th July, 1986	.4 .1	1. Passing of condolence resolution on the sad demise of Babu Jagjiwan Ram and Shri Chander Shekhar Singh:

<u> </u>		<u> </u>
<u>1</u> 2	3	4
•	T es	 Resumption of scrutiny of the Punjab Dis- tillery Rules, 1932, framed under the Punjab Excise Act; 1914.
10. 18th July, 1986	4. R R A	esumption of scrutiny of the Punjab Distillery ules, 1932 framed under the Punjab Excise ct, 1914.
11. 25th July, 1986 3	2 - M	leeting adjourned for want of quorum.
12. Ist August, 1986	3 O	bservations regarding non-supply of printed pies of the Punjab Distillery Rules, 1932 amed under the Punjab Excise Act, 1914 by a Excise and Taxation Department, Haryana.
13. 7th August, 1986		Chalking out of study tour programme of the Committee on Subordinate Legislation of the Haryana Vidhan Sabha to the States of Manipur, Nagaland and Sikkim from 18th September, 1986.
	. 2	Scrutiny of the Punjab Minimum Wages - Rules, 1950 framed under the Minimum - Wages Act, 1948
14. 14th August, 1986	1s Me	eting adjourned for want of quorum.
15. 22nd August, 1986	4 Res	umption of scrutiny of the Punjab Minimum ges: Rules , 1950 framed under the Minimum ges Act, 1948.
16. 29th August, 1986	3 Me	eting adjourned for want of quorum.
17. 4th September, 1986		umption of scrutiny of the Punjab Minimum ges Rules, 1950 framed under the Minimum ges Act, 1948.
18. 9th September, 1986	3 Med	ting adjourned for want of quorum.
19. 18th September, 1986	5 Fran siste Sikk	ning of questionnaire for discussion, with the Commitees of Manipur, Nagaland and im.
20. 20th September, 1986		lisation of questionnaire for discussion with sister Committees of Manipur, Nagaland and im Legislative Assemblies.
21. 22nd September, 1986	4 Disci	assion with the Committee on Subordinate
22. 24th September, 1986	4 Discu Legisl interc	ssion with the Hon. Speaker, Nagaland ative Assembly on matters of common sts.
23. 27th September, - 1986	Secrét	ssion with the Secretary, Sikkim Legislative ably Secretariat, Gangtok and Deputy ary, Law Department, Sikkim, Gangtok atters of common interests.

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	<u> </u>	2	<u> </u>	3	4
e/	24.	30th Sep 1986	tember,	5	Reviewed the discussion held with the Committee on Delegated Legislation of Manipur Legislative Assembly, Imphal, Hön. Speaker, Nagaland Legislative Assembly, Kohima and Secretary, Sikkim Legislative Assembly and Deputy Secretary, Law Department, Sikkim, Gangtok.
•	25.	8th Octo 1986	ber,	5	Resumption of scrutiny of the Punjab Minimum Wages Rules, 1950 framed under the Minimum Wages Act, 1948.
: त	26.	16th Óct * 1986	ober,	5 [:]	I. Resumption of scrutiny of the Punjab Minimum Wages Rules, 1950 framed under the Minimum Wages Act, 1948.
			· •		2. Chalking out of tour programme to Uttar Pradesh Legislature, Lucknow.
	27.	22nd Oct 1986	ōber,	5	Resumption of scrutiny of the Punjab Minimum Wages Rules, 1950 framed under the Minimum Wages Act, 1948.
2	28.	29th Octo 1986	ber;	4	Meeting adjourned for want of quorum.
	29.	3rd Nove 1986	mber,	4 -	Meeting adjourned for want of quorum.
	30.	12th Nov 1986	ember,	6	Resumption of scrutiny of the Punjab Minimum Wages Rules, 1950 framed under the Minimum Wages Act, 1948.
, , , , , , , , , , , , , , , , , , ,	31	. 20th No 1986	ovember,	4	Oral examination of the representatives of the Excise and Taxation Department, Haryana, Chandigarh, for not supplying the printed copies of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914 despite protracted correspondence.
	32.	10th Dece 1986	mber,	-3	Meeting adjourned for want of quorum.
	33,	23rd Dece 1986	ember,	(3 °	Meeting adjourned for want of quorum.
``.	34.	7th Januar 1987	гу,	5	Oral examination of the representatives of the Labour and Employment Department in respect of the Punjab Minimum Wages Rules, 1950 framed under the Minimum Wages Act, 1948.
1	35.	14th Janua 1987	iry,_	.4	Chalking out of spot study tour programme to Murthal and Panipat Breweries/Distillery on the observation of Chairman.
•	36,	3rd Februa 1987	ary, 🤫.	4 a	1. Drafting of Report of the Committee on Subordinate Legislation.
					2. Finalisation of the spot study tour programme to Murthal and Project

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	`2	₹3	4 -
37.	9th February, 1987 10th February, 1987	4	Chalking out of programme to undertake a spot study tour of the Haryana Breweries Limited, Murthal (Sonepat) and Haryana Distillery, Panipat on the 10th and 11th February, 1987 in respect of the scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914. Oral Examination of the representatives of the Haryana Breweries Limited and the Excise and Taxation Department in respect of the scrutiny
39. 40.	1987	3 4	of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914. On the spot examination of the Panipat Distillery. Passing of condolence resolution on the sad demise of Shri Hanuman Singh, M.L.A., Haryana Vidhan Sabha.
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Meetings at places other than Chandigarh

The Committee undertook an official tour to the States of Manipur, Nagaland and Sikkim from 18th to 30th September, 1986 with a view to have discussion with its counterparts regarding the procedural matter pertaining to the working of the Committee on Subordinate Legislation of their respective Legislature and held 6 meetings at different places i.e. New Delhi, Imphal, Kohima and Gangtok.

The Committee undertook an official tour on the spot study of the Haryana Breweries Limited, Murthal (Sonepat) and Haryana Distillery (Panipat) on the 10th and 11th February, 1987 and also held its meeting at Haryana Bhawan, New Delhi on the 9th February, 1987 in respect of the scrutiny of the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.

Report presented

The Committee presented to the House its Eighteenth Report for the year 1986-87 on the 6th March, 1987.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES

- 1. The Committee of Privileges, consisting of ten members was Nominated by the Speaker on the 25th June, 1982.
- as Chairman of the Committee. The Names of the members of the Committee are as under
 - 1. Chaudhri Inder Singh Nain, M.L.A.
 - 2. Thakur Bahadur Singh,, M.L.A.
 - 3. Shri Mohan Lal Pipple, M.L.A.
 - 4. Shri Nirmal Singh, M.L.A.
 - 5. Shri Daya Nand Sharma, M.L.A.
 - 6. Shri Dharam Bir Gauba, M.L.A.
 - 7. Master Ram Singh, M.L.A.
 - 8. Chaudhri Hukam Singh Phogat, M.L.A.
 - 9. Shri Fatch Chand-Vij, M.L.A.
 - 10. Rao Nihal Singh, M.L.A.

On the 25th August, 1982, Thakur Bahadur Singh and Shri Nirmal Singh, MLAs and on the 28th August, 1982, Shri Mohan Lal Pipple, MLA, resigned from the membership of the Committee and in the vacancy caused by their resignations Dr. Om Parkash Sharma, Rao Inderjit Singh and Shri Jaswant Singh Chauhan, MLAs were nominated to serve on the Committee of Privileges with effect from 7-9-1982.

On the 8th December, 1982, Dr. Om Parkash Sharma, MLA resigned from the membership of the Committee and in the vacancy nominated to serve on the Committee of Privileges with effect from 24-12-1982.

Chaudhri Lila Krishan, MLA was nominated as a special Invitee to serve on the Committee of Privileges with effect from 24-2-1984.

On the 9th March, 1984, Chaudhri Lila Krishan, MLA resigned as a special invitee of the Committee of Privileges.

On the 11th June, 1985, Shri Jaswant Singh Chauhan, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Rao Vijai Vir Singh, MLA was nominated to serve on the Committee of Privilages with effect from 24-6-1985.

On the 4th June, 1986, Rao Inderjit Singh, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Shri Roshan Lal Tiwari, MLA was nominated to serve on the Committee of Privileges with effect from 1st Ausust, 1986

The Committee held a stotal number of 16 meetings during the period under review. The mames of the members and the number of meetings attended by each of them are shown in the following table:—

Sr. Name of Members	Number of meetings attended
1. Ch: Inder Singh Nain, MLA	17
2. Shri Daya Nand Sharma; MLA	10
3. Shri Dharam Bir Gauba, MLA	15
4. Master Ram Singh, MLA	10
5. Ch. Hukam Singh Phogat, MLA	Nil
- 6Shri Fateh Chand-Vij, MLA	. 17
7. Rao Inderjit Singh, MLA	2
8. Rao Nihal Singh, MLA	12
9. Seth Ram Dass Dhamija, MLA	. 16
10. Raō Vijai Vir Singh, MLA	4
11. Shri Roshan Lal Tiwari, MLA	<u>.</u> 5

Questions of Privilege Pending

- 1. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on the 24th May, 1982, which was referred by the House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.
- 2. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA, regarding his alleged mis-conduct on the eve of Governor's Address to the House on the 24th June, 1982 which was referred by the House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.

- 3. The Committee considered question of alleged breach of privilege against Chaudhri Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak, for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and its Members, which was referred by the Hon'ble Speaker to the Committee of Privileges on 25th March, 1983, for examination, investigation and report to the House.
- 4. The Committee considered question of alleged breach of privilege against Dr. Bhim Singh Dahiya, MLA on the matter in regard to the question of alleged breach of privilege in respect of hews item in Daily Indian Express dated 16th September, 1985 captioned "Lok Dal MLAs refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties which was referred by the House to the Committee of Privileges on 26th September 1985, for examination and report to the House.

Meetings held and Business Transacted

The dates of meetings, the number of members present and the business transacted at each meeting are given below:

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	A 14
			

- 1. 9th April, 1986
- (i) Chaudhri Devi Lal, M.L.A., appeared before the Committee and stated that he had all regard for the Committee but could not appear before the Committee due to ill health all these days. In view of the statement of Chaudhri Devi Lal, M.L.A., the Committee decided to drop the contempt, proceedings proposed to be initiated against him and keeping in view of ill health decided to summon him on 6th August, 1986 at 2.30 P.M.
- (ii) The Committee decided to undertake a study tour to the Union Territories of Arunachal-Pradesh & Mizoram and the State of Tripura with effect from 7th May, 1986.
- 2. 16th April, 1986 6 The Committee discussed the issues.

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- The Committee discussed the pending privilege issues.
- (ii) In supersession of its earlier decision, the Committee decided to curtail the tour proggramme and decided to visit the Union Territories of Arunachal Pradesh and Mizorum only and dropped its visit to the state of Tripura: The Committee also decided to undertake its study tour some time in the 2nd week of May, 1986.

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considered the / pending Committee 20th April, 1986 (i) The privilege issues. (ii) The Committee after reconsideration decided that instead of proceeding on tour May, 1986 the Committee would proceed on tour with effect from 10th May, 1986. The Committee considered the pending privilege 30th April, 1986 issues. Do. 5. 7th May, 1986 8 The Committee decided to postpone its tour. 6. 11th May, 1986 The Committee considered the pending privilege 7. 21st May, 1986 issues. 28th May, 1986 (i) The Committee drafted and finalised its ninth 5 10th June, 1986 preliminary report in regard to the question of alleged breach of privilege against Chaudhri Devi Lal, M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24th May, 1982 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 21st June, 1986. (ii) The Committee drafted and finalised its ninth preliminary report in regard to the question of alleged breach of privilege against Chaudhri Devi Lal, M.L.A., regarding his misconduct on the eve of Governor's address to the House on 24th June, 1982 and for seeking extension of time for making the final report upto the first sitting of the next session and authorised the Chairman to sign and present the report to the House on 21st June, 1986. (iii) The Committee drafted and finalised its seventh preliminary report in regard to question of alleged privilege breach of against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak Rohtak for his writing a book-let "Legislature, Judi-ciary, Press and Universities" casting aspersions on the Members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House. on 21st June, 1986.

(iv) The Committee

finalised and approved its

second preliminary report of the Committee against Dr. Bhim Singh Dahiya, M.L.A. based on a news item in Daily Indian Express

1 0 3 4 dated the 16th September, 1985 captioned "Lok Dal M.L.As., refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties for seeking extension of time for making the final report upto the fire sitting of the next Session and authorsed Chairman to sign and present the report to the House on 21st June, 1986. 10 6th August, 1986 4 The meeting adjourned for want of quorum. 20th August, The meeting adjourned for want of quorum. 1986 12 9th September, Neither-Ch. Devi Lal, M.L.A. nor his counsel 1986 appeared before the Committee . A medical certificate received in the office on 5th August, 1986. The Committee considered the non appearance of Ch. Devi Lal on medical grounds and 'in the interest of justice decided that a last opportunity be granted to Ch. Devi Lal, M.L.A. to appear before the Committee on 15th October, 1986 at 2.45 P.M. [The Committee decided that summons to this effect be issued by registered post to Ch. Devi Lal and a copy be sent to his Counsel.] 13 , 15th October, The meeting adjourned for want of quorum. 1986 14 27th October, (i) The Committee considered the pending pri-1986 vilege issues. (ii) The Committee decided to undertake a study tour to the States of Kerala & Karnataka and the Union Territory of Goa, Daman & Diu w.e.f. 25th November, 1986 to 9th Dec., 1986. 4th November, The Committee considered on the order dated 15th October, 1986 passed by the Punjab and Haryana High Court in C.M. application and Writ Petition Nos. 3039 and 3040 of 1986 in amended Civil Writ Petition No. 3083 of 1984. The Commi-1986 t tree desired that the office may examine the order "dated 15th October, 1986 passed by the Hon'ble High Court'for vacating the stay orders and app-rising the credit and constitutional position to

Hon'ble High Court.

16 17th November, 1986 (i) The Committee drafted and finalised its tenth perliminary report in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A., for alleged insulting, abusing and manhandling the Governor of Haryana in Raj Bhawan on 24th May, 1982 seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 25th November, 1986.

(ii) The Committee drafted and finalised its tenth preliminary Report in regard to the question of , i 2

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alleged berach of previlege against Ch. Devi Lal, M.L.A., regarding his mis-conduct on the eve of Governor's Address to the House on 24th June, 1982 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 25th November, 1986.

- (iii) The Committee also drafted and finalised its eighth preliminary report in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 25th November, 1986.
- (iv) The Committee finalised and approved its third preliminary report of the Committee against Dr. Bhim Singh Dahiya, M L.A. based on a news item in daily Indian Express dated the 16th September, 1985 captioned "Lok Dal M.L.As. refuse to meet the Speaker casting reflection on the impartiality of the Speaker in the discharge of his duties for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 25th November, 1986.
- 17. 26th December, 1986
- The Committee considered the pending privilege-issues.
- 18. 8th January; 1987

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- 9th February,
 1987
- (i) The Committee drafted and finalised its eleventh preliminary report in regard to question of alleged breach of privilege against Ch. Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24th May, 1982 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 23rd February, 1987.
 - (ii) The Committee drafted and finalised its eleventh preliminary report in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA, regarding his misconduct on the eve of Governor's Address to the House on 24th June, 1982 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 23rd February, 1987.

- (iii) The Committee drafted and finalised its ninth preliminary report in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice Chancellor, Maharishi Dayanand University, Rohtak for his wiriting a book -let "Legislature, Judiciary press and Universities" casting aspersions on the Members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 23rd February, 1987.
- (iv) The Committee finalised and approved its fourth preliminary report of the Committee against Dr. Bhim Singh Dahiya; MLA based on a news item in Daily Indian Express dated the 16th September, 1985 captioned "Lok Dal MLAs refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 23rd February, 1987.

Meetings Adjourned for Want of Quorum

The meetings i.e. on 6-8-86, 20-8-86 and 15-10-86 were adjourned for want of quorum during the period under review.

Reports Presented

- (i) The Chairman of the Committee (Ch. Inder Singh, Nain, M.L.A.) presented the Ninth Preliminary Report of the Committee of Privileges to the House on 21-6-86 on the matter in regard to the question of alleged breach of privilege against—Ch. Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82, seeking extension of time for making the final report before the first sitting of the next Session.
- (ii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Ninth Preliminary Report of the Committee of Privileges to the House on 21-6-86 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A., regarding his mis-conduct on the eve of Governor's Address to the House on 24-6-1982, seeking extension of time for making the final report before the first sitting of the next Session.
- (iii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Seventh Preliminary Report of the Committee

of Privileges to the House on 21-6-86 on the matter in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members and Lowering the image and prestige of the House and its Members, seeking extension of time for making the final report before the first sitting of the next Session.

- (iv) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the second preliminary report of the Committee of Privileges to the House on 21-6-86, on the matter in regard to the question of alleged breach of privilege against Dr. Bhim Singh Dahiya, MLA based on a news item in Daily Indian Express dated 16-9-85 captioned "Lok Dal MLAs refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties for seeking extension of time for making the final report before the first sitting of next Session.
- (v) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Tenth Preliminary Report of the Committee of Privileges to the House on 25-11-86 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA for alleged insluting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82, seeking extension of time for making the final report before the first sitting of the next Session.
- (vi) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Tenth Preliminary Report of the Committee of Privileges to the House on 25-11-86 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A., regarding his misconduct on the eve of Governor's Address to the House on 24-6-82, seeking extension of time for making the final report before the first sitting of the next Session.
- (vii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Eighth Preliminary Report of the Committee. of Privileges to the House on 25-11-86 on the matter in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members and Lowering the image and prestige of the House and its Members, seeking extension of time for making the final report before the first sitting of the next Session.
- (viii) The Chairman of the Committee (Ch. Inder Singh Nain' M.L.A.) presented the Third Preliminary report of the Committee of Privileges to the House on 25-11-86 on the matter in regard to the question of alleged breach of privilege against Dr. Bhim Singh Dahiya, MLA based on a news item in Daily Indian Express dated 16-9-85 captioned "Lok Dal MLAs refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in

the discharge of his duties for seeking extension of time for making the final report before the first sitting of next Session.

- (ix) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Eleventh Preliminary Report of the Committee of Privileges to the House on 23-2-87 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, MLA for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82, seeking extension of time for making the final report before the first sitting of the next Session.
- (x) The Chairman of the Committee (Ch. Inder Singh Nain, MLA) presented the Eleventh Preliminary Report of the Committee of Privileges to the House on 23-2-87 on the matter, in regard to the question of alleged breach of privilege against Ch. Devi. Lal, MLA regarding his mis-conduct on the eve of Governor's Address to the House on 24-6-82, seeking extension of time for making the final report before the first sitting of the next Session.
- (xi) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Ninth Preliminary report of the Committee of Privileges to the House on 23-2-87 on the matter in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Ex-Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the Members, and Lowering the image and prestige of the House and its Members, seeking extension of time for making the final report-before the first sitting of the next Session.
- (xii) The Chairman of the Committee (Ch. Inder Singh Nain, M.L.A.) presented the Fourth Preliminary report of the Committee of Privileges to the House on 23-2-87 on the matter in regard to the question of alleged breach of privilege against Dr. Bhim Singh Dahiya, MLA based on a news item in Daily Indian Express dated 16-9-85 captioned "Lok Dal MLAs refuse to meet the Speaker" casting reflection on the impartiality of the Speaker in the discharge of his duties for seeking extension of time for making the final report before the first sitting of next Session:

Proceedings -

A record of proceedings, of the meetings of the Committee has been kept in the Haryana Vidhan) Sabha Secretariat:

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee, which was constituted on the 24th January, 1986 continued to function upto 18th June, 1986 when a new Committee was nominated by the Hon'ble Speaker on the 19th June, 1986 and was notified vide notification No. HVS-LA-64/86/115, dated the 20th June, 1986.

The names of the Members/Special Invitee and the number of meetings attended by each Member/Special Invitee are given fielow:—

Sr. No.	Name of Member		, No.	of meetings - attended
_, 1.	Sardar Tara Singh, Speaker.	Ex-Officio	Chairman	· 1
2.	Shri S.S. Surjewala, Parlia- mentary Affairs Minister.		Member '	1
	Smt. Prasanni Devi, Agriculture Minister.	_	-Member	1
4	Shri A.C. Chaudhry, Minister State for Local Government.	of	Member	1
 ≨.a5, '	Shri Verender Singh, MLA.		Member	
6.	Shri Fatch Chand Vij, MLA.		Member	
Spec	ial Invitee - 😊	, -	9 F	•
*2. * *.	Shri Ved Pal, Deputy Speaker		ָבָּי בְּיֹרָ	1

The Business Advisory Committee, which was constituted on the 19th June, 1986 continued to function upto 11th November, 1986 and the same Committee was renominated on the 12th November, 1986 by the Hon'ble Speaker and was notified vide notification No. HVS-LA-109/86/140, dated the 12th November, 1986.

The name of the Members/Special Invitee and the meetings attended by each Member/Special Invitee are given below.

Sr. Name of Member No.	No. of meetings rattended
1. Sardar Tara Singh, Speaker Ex-Officio	Chairman d
2. Shri S.S. Surjewala, Parlia- mentary Affairs Minister.	Member 1
3. Smt. Prasanni Devi Agriculture Minister.	Member 1

Sr. No.	Name of Member		No. of meettings attended
4.	Shri A.C. Chaudhry Minister of State for Local Government.		Member 1
	Shri Verender Singh, MLA Shri Fateh Chand Vij, MLA	a :	Member — —
Spec	cial Invitee Ch. Ved Pal, Deputy Speaker		T.

The Business Advisory Committee, which was constituted on the 12th November, 1986 continued to function upto 9th February, 1987 when a new Committee was nominated by the Hon'ble Speaker on the 9th February, 1987 and was notified vide notification No. HVS-LA-19/87/6, dated the 10th February, 1987.

The names of the Members/Special Invitee and the meetings attended by each Member/Special Invitee are given below:

Sr. No.	Name of Member		_ No	o, of meetings attended
1.	Sardar Tara Singh, Speaker	Ex-Officio	Chairman	1
2.	Shri Bansi Lal, Chief Minister.		Member	
3.	Shri S.S. Surjewala, Parlia- mentary Affairs Minister.		Member	
4.	Shri A.C. Chaudhry, Minister of State for Public Health.	· [].	Member	. 1
5.	Shri Verender Singh, MLA		Member	· _
6.	Shri Fateh Chand Vij, MLA	•	Member	` - ' -
Spec	ial Invitee			*
	Ch. Ved Pal, Deputy Speaker			1 .

Subject discussed

The Committees which were constituted on the 19th June, 1986, 12th November, 1986 and 9th February, 1987, held one meeting each respectively. In these meetings the Time Table for various items of business before the Vidhan Sabha during its sittings held on the 21st June, 1986, 25th to 28th November, 1986 and 1st to 3rd December, 1986; 23rd to 25th February, 1987, 2nd to 6th March, 1987 and 9th to 10th March, 1987 were settled.

Reports Presented

The following reports were presented on the dates noted against each:

1. Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Vidhan Sabha held on the 21st June, 1986 i.e. Obituary References, Papers to be laid/re-laid on the Table of the House; Presentation of four Preliminary Reports of the Committee of Privileges and Extension of time for presentation of final reports thereon; Statement by the Chief Minister and dis-

cussion thereon.

Subject of Report

Sr.

No.

Recommendation regarding allocation of time for transaction of Government business and private Members business from-25th to 28th November and 1st to 3rd December, 1986 i.e. Oath/Affirmation by Members, Obituary References, to be laid/re-laid on the Table of House, Presentation of Supplementary. Estimates (First Instalment) 1986-87; Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon; leave to introduce and introduction of Government Bills; Discussion and voting on Supplementary, Estimates. (First Instalment) for the year .1986-87; Non-Official Business; Appropriation | Bill in respect of Supplementary Estimates (First Instalment) for the year 1986-87; Papers to be laid on the Table of the House; Official resolution; Government

3. Recommendation regarding allocation of time for transaction of Government business and private Members business from 23rd to 25th February, 1987; 2nd to 6th March, 1987 and 9th to 10th March, 1987 i.e. Obituary References; Papers laid/relaid on the Table of the House; Presentation of Report of the Select Committee

Presentation of Reports of the Assembly

Committees and Government Bills.

21st June, 1986

25th November, 1986

Date of

presentation

23rd February, 1987

Date of

presentation

Subject of Report Sr. No. on the Indian Electricity (Haryana Amendment) Bill, 1986; Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of final reports thereon; Presentation of Excess Demands over Grants and Appropriations for the year 1981-82 and 1982-83; Presentation of Supplementary Estimates (Second Instalment) for the year 1986-87; Discussion on Governor's Address, Resumption of discussion on Governor's Address and Voting on Motion of thanks; Discussion and Voting on Excess Demands over Grants. and Appropriations for the year 1981-82 and 1982-83; Discussion and Voting on the Supplementary Estimates (Second Instalment) for the year 1986-87; Presentation of Budget for the year 1987-88; General Discussion on the Budget for the year 1987-88; Papers to be laid on the Table of the House; Resumption of General discussion on the Budget for the year 1987-88; Nonofficial Business; Presentation of Reports of the Assembly Committees; Discussion and Voting on Demands for Grants the Budget for the year 1987-88; Presentation of Reports of the Assembly Committees; Appropriation Bills on Excess Demands over Grants and Appropriation

for the year 1981-82; 1982-83 and Supplementary Estimates (Second Instalment), for the year 1986-87; Appropriation Bill in respect of Budget for the year 1987-88

and nine other Government Bills.

HOUSE COMMITTEE

The Committee for the year 1986-87, consisting of five Members and one special invitee was nominated by the Hon'ble Speaker on 1-5-1986 and 28-10-1986, respectively.

- 2. Chaudhri Ved Pal, Deputy Speaker, was the Ex-officio Chairman of the Committee.
- 3. The Committee held a total number of 8 meetings at Chandigarh and one meeting outside Chandigarh including 2 meetings, which were adjourned for want of quorum, during the period under review.

which were adjou under review.	rned for want of	quorum, d	luring the	period
4. The names attended by each	of the members as of them are given	nd the number in the follow	er of the pring table	meetings :—
Sr. Name of No.	Member		No. of	meetings
1. Ch. Ved Pal, D Ex-officio Chai		• .	7 %	9
2. Shri Mahender	Pratap Singh		2	
3. Shri Brij Moha	n Singla	· ·	<i>,</i> ,	6
4. Shri Bhim Sing	h Dahiya	₹ *		* ,
5. Ch. Hukam Sir	igh Phogat	= 500		<u> </u>
6. Shri Om Parka (Special Invited				. 2
5. The dates sent and business tra	of meetings held, nsacted at each mee	the number ting are given	of members	ers pre-
Sr. Date of meeting	No. of Members present	Business	transacted	•
1. 16th June, 1986	1 No business adjourned for	was transacted r want of quor	as the meet	ting was
2. 17th July, 1986 (Meeting held at Haryana Bhawan New Delhi)	Cum-Commiss Haryana Bha Hospitality O reservation fa	tion of the sp sioner to G wan, New Della organisation, Har cilities and car Haryana Bhaw na Vidhan Sabh	overnment, ii and the ryana regar tering arra	Haryana, Director ding the angements
3. 31st July, 1986	allotment of f and the Con	ons of the Hon'b lats were placed mittee allotted lass Arora, ML	before the (flat No. 30	committee to Shri

4. 9th September,

The applications of the Hon'ble Members' regarding

allotment of flats were placed before the Committee and the Committee allotted flat No. 18 to Dr. Om Parkash Sharma, MLA by draw of lots.

(i) The Committee considered the request of Ch. Rajinder Singh, MLA for the allotment of Motor Garage No. 1 and the same was 6th October, ٠2 allotted to him by draw of lots. (ii) Oral examination of the Chief Engineer, U.T. \ regarding proper maintenance of lawns of the MLAs Hostel, Haryana. (i) Application of Shri Lachhman Dass Arora,
MLA for the allotment of Servant Quarter
and Motor Garage was placed before the
Committee and the Committee allotted Ser-6. - 11th November. 1986 vant Quarter No. 26 and Motor garage No. 7 'to him. (ii) Oral examination of the Representatives of the Union Territory, Chandigarh in respect of maintenance of Haryana MLAs Hostel/ Haryana Vidhan Bhawan. (iii) Oral examination of the Representatives of the Public Works Department (B & R), Haryana in respect of maintenance of Haryana MLAs. Hostel/Flats/Haryana Vidhan Bhawan. 17th November, No business was transacted as the meeting was adjourned for want of quorum. 10th February, (i) The applications of the Hon'ble Members regarding allotment of flats were placed before 1987 the Committee and the Committee allotted flat No. 18: to Sh. Parbhu Ram, M.L.A. by draw of lots. (ii) An estimate amounting to Rs. 31,900/- for the replacement of old the replacement of old ceiling fans in the Haryana MLAs Hostel received from Chief U.T., Chandigarh was placed Committee and the Committee before the Committee and the Committee decided that the PWD (B & R), Haryana may be asked to replace the old ceiling fans. 16th February, (i) Allotement of rooms to the Hon ble Members 1987 in the M.L.As Hostel during the Budget -Session. (ii) Oral examination of the Representatives of the Hospitality, P.W.D. (B & R), IP.W. (Rublic Health Branch) Departments, Haryana and Engineering Department of Chandigarh Administration, Chandigarh in respect of

Proceedings

6. A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Vidhan Sabha.

catering arrangements and other arrangements

during the Budget Sessions of the Haryana

Departments

to be made by the respective

LIBRARY COMMITTEE

The Committee consisting of six Members was nominated by the Hon'ble Speaker on 1-5-1986. Bahin Shanti Devi a member of the Committee was appointed as Chairman. Shri Nirmal Singh resigned from the membership of the Committee on 12-6-86 and his resignation was accepted by the Hon'ble Speaker on 14-6-86 on his appointment as Minister of State, Haryana. Shri Rajinder Singh was nominated on 18-7-1986 as a Member of the Committee against the vacancy thus caused on the resignation of Sh. Nirmal Singh. Sh. Sagar Ram Gupta and Smt. Kartar Devi were nominated on 6-8-1986 and 12-8-1986 respectively as special invitees to serve on Library Committee for the remaining period. Smt. Kartar Devi resigned from the Committee as a special invitee on 6-12-1986 and her resignation was accepted by Hon'ble Speaker on 12-12-1986, on her appointment as Minister of State, Haryana.

The Committee held 42 meetings. The names of Members/ Special Invitee together with the number of meetings attended by each of them, are given in the following table:—

Sr.' No.	Name of the Member		No. of a	meetings ended
 1.]	Bahin Shanti Devi	- 4		21-
	Sh. Azmat Khan			30
	Sh. Nirmal Singh		•	<u>ا</u>
. 4§	Sh. Mahender Pratap Singh	, , , ,	η	16.
5." §	Sh. Hari Chand Hooda	~	,	
6. 8	Sh. Shiy Parshad	•		41
7 5	Sh. Rajinder Singh	* * *		26
-8. \$	Sh. Sagar Ram Gupta		~	32
	Smt. Kartar Devi	·		8
	Sin Committee selected th	e nublications on	different	subjects.

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of News papers/Magazines etc. was Rs. 29,945-36. In addition to it Government publication worth Rs. 4,980 were also purchased.

The Committee also undertook a study tour to the states of Karnataka, Gujarat and Rajasthan and discussed with the counterpart Committees, matters of common interest. The Committee also studied the working of Libraries as also the method of selection of books etc. of the respective Libraries.

Meetings held and Business transacted

Details regarding the dates of meetings held, number of members present and business transacted, in each meeting, are given below :-

Sr. Date of No. meeting	Number of	Business transacted
140. HICCUIN	_ members (including	- »
	* Special :	•
	Invitee)	F = -
	- Present	
1 2	3	4
**		-
1. 26th May, 198	 Committee 	etary Welcomed the Members of the e and explained to them the scope and of the Committee.
2. 4th June, 1986	1 No busine	ess was transacted for want of quorum.
3. 12th June, 1980	purchase invited fr	mittee decided that suggestion for the of books on various subjects be om all the Members of Haryana
بريرا بعسلا أيلا	Vidhan S	abha.
. *	_ ations	Committee also decided that the quot- from various book-sellers and publishers
	for g	giving repate on various subjects he in-
4. 18th June, 1986	2 The Com Library.	mittee recommended 4 books for the
5. 25th June, 1986	5 2 The Com Library.	mitteenrecommended 1 book for the
6. 2nd July, 1986	4 The Comp Library.	mittee recommended 4-books for the
' 7. 9th July, 1986	1 No busin	ess was transacted for want of quorum.
8. 30th July, 1986		mittee recommended 2 books for the

Hindi/Urdu Books 15% Whatever discount decided after negotiation.

(ii) The Committee approved rebate offered by the book-sellers while purchasing the books

for the Library as under :----

1. -English Books

(iii) The Committee decided to undertake study tour to the States of Tripura and the Union Territories of Arunachal Pradesh and Mizoramin the 3rd week of October, 1986. The Committee and the States of October, 1986. mittee also decided that the programme maybe chalked out and the necessary permission

* 22.

Si.

1 , 2 3	4
	of the Hon ble Speaker may be obtained to undertake the said four.
9. 5th August, 1986 2	The Committee recommended two books for the Library.
10. 12th August, 4-1986	The Committee recommended four books for the Library.
11. 21st August, 6 6	The Committee recommended 8 books for the Library,
	(ii) The Committee decided to cancel its previous tour programme and tentative tour programme to visit the Karnataka, Maharashtra and Union Territory of Goa w.e.f. 22nd September be formulated and put up to the Hon ble Speaker for approval.
12. 28th August, 5	The Committee recommended four books for the Library.
	(ii) In supersession of its earlier decision taken in its last meeting, the Committee decided to undertake a study tour to the states of Gujarat, Rajasthan and Karnataka.
13. 3rd September, 7 %	The Committee recommended three books for the Library.
14. 10th September, 5	The Committee recommended two books for the Library.
15. 25th September, 6 1986	The Committee recommended five books for the Library.
16 1st October, 1986 4	The Committee recommended two books for the Library.
17. 6th October, 1986 7 75	The Committee recommended two books for the Library.
18, 15th October, 5 1986 (Haryana Bhawan, New Delhi)	The Committee at its meeting held on 15th October, 1986 in Haryana Bhawan, New Delhi framed the questionnaire on the basis, of which it was to discuss common matters of functioning and scope of the Committee with its sister Committees of the States of Karnataka, Gujarat and Rajasthan.
19. 18th October, 3. 1986 (Bangalore)	The Committee discussed matter of common interest with the concerned officer dealing with the Karnataka Legislature Library.
20. 19th October, 3 1986 (Brindawan gardens, Mysore)	The Committee reviewed the proceedings of the meeting held on 18th October, 1986 and discussed the questionnaire to be discussed with the sister Committee of Gujarat Legislature.
21. 22nd October, 3. 1986 (Gandhi Nagar).	The Committee was welcomed by the Hon'ble acting Chairman, Gujarat Legislative Assembly Library Committee and discussed the matters of common interest with him.

39	•	and the control of th
	(Udaipur)	The Committee reviewed the proceedings of the meeting held at Ahmedabad (Gujarat) on 22nd October, 1986 and discussed the questionnaire to be discussed with the sister Committee of Rajasthan.
, 23. J	25th October, 1986 (Jaipur)	The Committee was welcomed by the Hon'ble Chairman, Rajasthan Legislative Assembly Library Committee and discussed the matters of common interest.
24.	27th October, 5 1986 (Haryana Bhawan) New Delhi)	The Committee reviewed the proceedings of the meetings of the Committee held on 15th, 18th, 19th, 22nd, 23rd, 25th and 27th October, 1986, at Delhi, Bangalore, Brindawan gardens Ahemedabad, (Gandhi, Nagar) Udaipur, Jaipur, and Haryana Bhawan, New Delhi respectively and after some discussion decided to make observation/recommendation, if any, in one of its subsequent meetings.
	4th November, 3	The Committee recommended three books for the Library.
26.	11th November, 6 1986	The Committee recommended three books for the Library.
27.	18th November, 3, 1986	The Committee recommended two books for the Library.
	9th December, 4-1986	The Committee recommended two books for the Library
29.	16th December, 5	The Committee recommended four books for the Library.
·30.	24th December, 5	The Committee recommended two books for the Library
31.	31st December, 5	Book entitled Prashed Cooking with Indian Master written by J. Inder Singh Kalra and Pradeep Dass Gupta, was recommended by the Committee.
32:	7th January, 5 1987	The Committee recommended three books for the Library.
		(ii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 21st, January, 1987 and 22nd January, 1987 with a view to visit the reputed book sellers and publishers of Delhi for making on the spot selection of books for the Library.
33:	14th January, (3. 1987	The Committee recommended two books for the Library.
, k	21st January, 5	After some discussion the Committee visited different book-selfers and selected certain useful books and made recommendations for their purchase.
* 	22nd January; 5 1987	After holding the meetings in the Haryana Bhawan, New Delhi, the Committee went to reputed book- sellers and selected certain books for the Library.
36.	29th January; 4 1987	The Committee recommended two books for the Library.
	•	

3.

2, The Committee recommended two books for, the 137. 5th February, Library. 1987 The Committee recommended three books for the 12th February, Library. 1987 Book entitled "Parliamentary Democracy in India" written by V. Bhaskara Rao and B. Venkateswarlu. (Eds.) was recommended by Committee. 18th February, 1987: The Committee recommended two books for the 18th March, Library. 1987 The Committee recommended two books for the 25th March, 1987 Library. The Committee selected two books and recommended for their purchase. 30th March, 1987

COMMITTEE ON PETITIONS

- 1. (i) The Committee consisting of five Members of the Haryana Vidhan Sabha was nominated for the Ninth Session of the Sixth Vidhan Sabha held in February, 1986 by the Hon ble Speaker under Rule 286(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on 17th February, 1986.
- (ii) Ch. Ved Pal, Deputy Speaker, was nominated as the Ex-
- (iii) The Committee held a total number of 2 meetings at Chandigarh. The names of Members of the Committee and the number of meetings attended by the each one of them are given below:

Sr. No.	Name of the Member		of Meetings attended
1.	Ch. Ved Pal, Deputy Speaker	Ex-officio Chairman	2
2.	Sh. Balvir Singh Grewal, M.L.A.	Member	Nil -
3.	Sh. Dharambir Gauba, M.L.A.	Member	·2 -
₹ 4.	Sh. Nirmal Singh, M.L.A.	∠Member	Nil
- 5.	Sh. Roshan Lal Arya, M.L.A.	- Member	2

*Shri Nirmal Singh, M.L.A. on his appointment as Minister of State resigned from the membership of the Committee w.e.f. 5th June, 1986.

Meetings held and Business transacted

The details showing the dates of the meetings held, the number of Members present and the business transacted at each meeting, are given below:—

Sr. No.	Date of meetin	g - Number of Members present	Business transacted	
1-	2 .	3	4 -	_ _
1-	7th May, 1986	· 3	(i) The Committee discussed the scope and funct	ions

- of the Committee as per the provisions of the Rules.

 (ii) The Committee decided to undertake a study
 - (ii) The Committee decided to undertake a study tour of the States of Arunachal Pradesh, Manipur, Tripura, Sikkim and Union Territories of Mizoram and Andaman & Nicobar Islands in the 2nd Week of June, 1986.
- The Committee considered the tentatively chalked out tour programme to the States of Tamil Nadu, Andaman Nicobar Islands, West Bengal, Sikkim Meghalya, Nagaland, Manipur, Arunacha Pradesh & Mizoram.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

- , 2. (i) The Committee consisting of five members of the Haryana Vidhan Sabha was nominated for the Tenth Session of the Sixth Vidhan Sabha held in the month of June, 1986 by the Hon'ble Speaker under Rule 286(I) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on 21st June, 1986.
- (ii) Ch. Ved Pal, Deputy Speaker was nominated as the Exofficio Chairman of the Committee.
- (iii) The Committee held 5 meetings at Chandigarh. The names of the Members of the Committee and the number of meetings attended by each one of them are given below:

Sr. No.	Name of the Member		or meeting attended
1. - _(C	Ch. Ved Pal, Deputy Speaker	-Ex-officio Chairman	3
2. S	h. Balvir Singh Grewal, M.L.A.	Member	Nil
3. S	h. Dharam Bir Gauba, M.L.A.	Member	<u> </u>
4. S	sh. Jagdish Nehra, M.L.A.	Member	. 4
5. S	h. Roshan Lal Arya, M.L.A.	Member	· · · · · · · · · · · · · · · · · · ·

Meetings held and Business transacted

The details showing the dates of the meetings held, the number of members present and the business transacted at each meeting are given below:

		' . '		_	. ^	٠.				<u>_</u>
Sr.	Date of	meeting	Number of members			~ ¢	Business	transacted		٠.
•	:	÷.	present		` ,	<u> </u>	ے ہے ت		Ù	× 4, 4
1	2	-	3			ا این کا فرور	4	- <u> </u>		:,:
1.	31st July,	1986	2	(i) The regar	Cor din	nmittee g enlarge	discussed ement of i	the matte	r in I func	detail ctions.

- (ii) The matter regarding chalking out the tour programme of the Committee was deferred for the time being.
- 2. 26th August; 3 (i) The committee discussed in details its scope and functions and the question of enlargement

1 2 3

thereof. Shri Jagdish Nehra, a member of the Committee was requested to go through the relevant record and rules necessary for the enlargement of scope and functions of the Committee and for giving his valuable suggestions to the Committee.

- (ii) The Committee decided that all the State Legislatures be requested to send a copy of internal Working Rules of the Committee on Petitions of their States.
- 3. 23rd September, 3 (i) The Committee decided to undertake a Study tour to the State of Sikkim and Union Territory of Arunachal Pradesh and Andaman & Nicobar Islands in the first or Second week of November,
 - (ii) Shri Jagdish Nehra, a member of the Committee in pursuance of the decision taken in the last meeting of the Committee submitted a few points for the consideration of the Committee regarding enlargement of scope and functions of the Committee. The Committee, however, decided that these points be sent to all the members of the Committee for the discussion in the subsequent meetings.
- 4. 6th November, 1986 1 The meeting was adjourned for want of quorum.
- 5. 7th November, 1 The meeting was adjourned for want of quorum. 1986.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

- 3. (i) The Committee consisting of five members of the Haryana Vidhan Sabha was nominated for the Eleventh Session of the Sixth Vidhan Sabha held in the month of November, 1986 by the Hon'ble Speaker under Rule 281(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on 25th November, 1986.
- (ii) Ch. Ved Pal, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.
- (iii) The Committee held 2 sittings at Chandigarh and the names of the Members and the number of meetings attended by each one of them are given below:

Sr. Name of the Member No. of meetings attended

I. Ch. Ved Pal, Deputy Speaker Ex-officio 2 Chairman

Sr. No.	Name of th	e Member			f meetings ttended
2	. Sh. Balvir Sing	h Grewal, M.I	A.	Member	Nil
*3	. Sh. Om Parkas	h Mahajan, M	.L.A.,	Member	Nil
**4	. Sh. Jagdish Ne	hra, M.L.A.	, <u>-</u>	- Member	NiI
5	. Sh. Roshan La	ıl Arya, M.L.A		Member	. 1.
ship and from of S 6th	*Shri Om Parkash of the Haryana ultimately ceased the said date. **Shri Jägdish I State resigned fi December, 1986. Meetin The details shownembers present given below:	Legislative of to be a men Nehra, M.L.A rom the men	Assembly aber of the on his abership of the months of the	on 3rd Deceme Committee vappointment as f the Commit	ber, 1986 with effect s Minister ttee w.e.f.
	2 to 12 to 1		4.	· ·	
Sr. No.		imber of embers esent	Busin	ess transacted	*
1	2	3		4	
1.	5th January, 1987	1 The me	eting was ac	journed for want	of quorum.
2.	14th January, 1987	Nil , The med	eting was ad	journed for want	of quorum.
3.	l6th February, . 1987	2 (i) The	Committee	discussed the sco	pe and fun- enlargement.
	American Profession			lecided to undertak	* **

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

4. (i) The Committee consisting of five members of the Haryana Vidhan Sabha was nominated for the Twelfth Session of the Sixth Vidhan Sabha held in the month of February 1987 by the Hon'ble Speaker on 23rd February, 1987.

- (ii) Ch. Ved Pal, Deputy Speaker-was nominated as the Exofficio Chairman of the Committee.
- (iii) The Committee held 2 meetings at Chandigarh. The names of the Members of the Committee and the number of meetings attended by each one of them are given below:—

	and the second of the second o			
Sr. No.	Name of the Member	_	No.	of meetings attended
<u></u>	Ch. Ved Pal, Deputy Speaker		Ex-officio Chairman	1
2.	Sh. Balvir Singh Grewal, M.L.A.		Member -	Nil
3.	Sh. Roshan Lal'Arya, M.L.A.	٤	Member	2.
4.	Sh. Lila Krishan, M.L.A.	1	Member	, 1.
5.	Sh. Mohan Lal Pipple, M.L.A	,	Member,	2

Meetings held and business transacted

The details showing the dates of the meetings held, the number of members present and the business transacted at each meeting are given below:—

	=		
* -	•	``	
Sr.	Date of meeting Number of Members		Business transacted -
No.	Members	4	

- 1. 6th March, 1987

 4 The Committee finalised the tour programme to the North-Eastern States of Manipur, Tripura and Mizoram and Union Territory of Andaman & Nicobar and decided to hold meetings at New Delhi, on 1st and 9th April, 1987.
- 2. 26th March, 2 The Committee considered the information received from Assam & Mizōram Legislative Assembly and the Secretary, Parliamentary Affairs, Tripura and further decided to postpone the tour.

Proceedings

- A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

RULES COMMITTEE

The Rules Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 1st May, 1986 vide Notification No. HVS-LA-60/86/104, dated the 2nd May, 1986.

The Committee held three meetings during the period under review. However, no business was transacted in the first two meetings for want of quorum. The names of the Members and number of meetings attended by each one of them are shown in the following Table:—

Sr. Name of the Member No.	Number of meetings attended
1. Sardar Tara Singh, Speaker	Ex-Officio 1
2. Shri Shamsher Singh Surjewala, Irrigation and Power Minister	Member 1
3. Smt. Kartar Devi, State Minister, Harya	ına Member —
4. Dr. Om Parkash, M.E.A. (Now State Minister)	Member —
5. Shri Lachhman Singh, M.L.A.	Member 1
6, Shri Om Parkash (Beri), M.L.A.	Member —
7. Ch. Kanwal Singh, M.L.A.	Member 2
8. Shri Ram Bilas Sharma, M.L.A.	Member -1
*9. Shri Om Parkash Mahajan, M.L.A.	Special — — Invitee

*Shri Om Parkash Mahajan, M.L.A., was nominated as a special invitee on the 28th October, 1986 vide Notification No. HVS-LA-60/86/137, dated the 29th October, 1986.

The Rules Committee in its meeting held on the 20th August, 1986 discussed the scope and functions of the Committee and authorised the Hon. Speaker to constitute a Sub-Committee to examine thoroughly the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggest amendments, modifications, additions etc., therein wherever it considered necessary. It was also decided that the Sub-Committee so nonmated would scrutinise all the rules de-novo and consider the recommendations of the Committee on petitions made in its meeting held on the 30th August, 1984 and other specific matters pertaining to the Assembly Rules.

The Hon'ble Speaker on the 2nd September, 1986, constituted the Sub-Committee of the Rules Committee consisting of the following vide Notification No. HVS-LA-60/86/132, dated the 2nd September, 1986:—

1. Smt. Kartar Devi, M.L.A. (Now State Minister)

Convener

2. Dr. Om Parkash, M.L.A. (Now State Minister)

Member

3. Ch. Om Parkash (Beri) M.L.A.

- Member

4. Sh. Ram Bilas Sharma, M.L.A.

Member

5: Sh. Om Parkash Mahajan, M.L.A.

Special Invitee

Meetings of Sub-Committee

The Sub-Committee held only six meetings,

The number of meetings attended by each Member is—shown in the following Table:—

Sr. No.	Name of the Member	<u>.</u>	No. of meetings attended
**1.	Smt. Kartar Devi, M.L.A. (Now State Minister)	-	Convener 6
***2.	Dr. Om Parkash, M.L.A. (Now State Minister)	-	Member 3
·3.	Ch. Om Parkash (Beri), M.L.A.	r	Member _
4.	Sh. Ram Bilas Sharma, M.L.A.		Member 2.
*5.	Sh. Om Parkash Mahajan, M.L.A.	. 	Special Invitee

*Shri Om Parkash Mahajan, M.L.A., was nominated as special, invitee of the Sub-Committee of the Rules Committee on the 21st November, 1986 vide notification No. HVS-LA-60/86/142, dated the 21st November, 1986. However, later on he resigned his seat in the Haryana Legislative Assembly vide Notification No. HVS-LA-132/86/169, dated the 3rd December, 1986.

**Smt. Kartar Devi. M.L.A., (Now State Minister of Haryana) resigned from the convenership of the Sub-Committee of Rules Committee with effect from 6th December, 1986 vide notification No. HVS-LA-60/86/179, dated the 22nd December, 1986 on being appointed as State Minister of Haryana.

***Dr. Om Parkash, M.L.A., (Now State Minister of Haryana) resigned from the Membership of the Sub-Committee of Rules-Committee with effect from 9th December, 1986 vide Notification No. HVS-LA-60/86/178, dated the 12th December, 1986 on being appointed as State Minister of Haryana.

The Sub-Committee examined only first 10 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein.

Proceedings

A record of proceedings of the meetings of the Rules Committee/Sub-Committee has been kept in the Haryana Vidhan Sabha-Secretariat.

SELECT COMMITTEE ON THE INDIAN ELECTRICITY (HARYANA AMENDMENT) BILL, 1986

- 1. The Select Committee on the Indian Electricity (Haryana Amendment) Bill, 1986 consisting of eleven Members was appointed by the Haryana Vidhan Sabha at its meeting held on 2nd December, 1986, with a direction to submit its report thereon.
- 2. Shri Ved 'Pal, Deputy Speaker was the Ex-officio Chairman of the Committee vide rule 136 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.
 - 3. The Committee held one sitting only during the period under review. The names of the Members of the Committee and the number of meeting attended by each of them are given in the table below:

. <u> </u>					
Sr. No.	Name of the Member	Numbe	er of meeting attended		
. *1	. Shri Ved Pal, Deputy Speaker		- 1		
**2	Shri S.S. Surjewala, Irrigation and P Minister (Member in-charge of the E	ower Sill)	. 1		
3.	. Rao Nihal Singh, M.L.A.	ا بر المراد			
ε 4.	. Shri Sahab Singh Saini, M.L.A.	:	- 1		
Ĩ.	.' Shri Bhalle Ram, M.L.A.	r	1		
6.	Shri Inder Singh Nain, M.L.A.	.	1 '		
. 7.	Ch. Kanwal Singh, M.L.A.		1		
2 kg 8.	Shri Dharam Bir Gauba, M.L.A.	•	. 1		
9.	Shri Ishwar Singh, M.L.A.	~			
10.	Bahin Shanti Devi, M.L.A.	_	11		
11.	Shri Jagdish Nehra, M.L.A. (Now M	inister)			
<u> </u>		*	<u> </u>		
**13.	The Advocate General	⇒å			

^{*}Ex-Officio Chairman vide rule 136 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

^{**}Ex-Officio Member vide rule 132(3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

BILL EXAMINED

- 4. The committee examined the Indian Electricity (Haryana Amendment) Bill, 1986.
- 5. The committee held one meeting only on the 29th December, 1986 to consider the Indian Electricity (Haryana Amendment). Bill, 1986. Eight Members were present and the Committee drafted and finalised its Report on the same day.

Report

6. The Committee, drafted and finalised its report and authorised the Chairman to sign and present the same on its behalf. The Chairman signed the report on the 19th February, 1987. The Chairman presented the Report to the House on the 23rd February, 1987, as required under Rule 147(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Proceedings

A record of the proceedings of the meeting of the Committee has been kept separately in the Haryana Vidhan Sabha Secretariat.

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